



Tender ID – 125042; NIT/RFP No. – 02/NIT/CEcumED/EE&SM-I/2025-26

Publishing Date	Name of Work	Last Date for Bidding	Tender applied for
September 1, 2025	Tender for Dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials of distressed / dilapidated 11 Nos (G+3) Residential buildings and multi-purpose hall of RBI at Chembur, Mumbai Website- www.etender.cpwd.gov.in	September 6, 2025	1. NIT 2. Tender Details 3. Item Rate 4. Tender Consolidation View



Government of India

भारत सरकार

Central Public Works Department

केन्द्रीय लोक निर्माण विभाग

Office of the Executive Engineer & Senior Manager-I,

O/o CE cum ED, Mumbai

7th floor, CGO Complex CPWD,

Navi Mumbai (Maharashtra).

Tele phone No: - 022-2756 1058

Email: - eenismpd1@gmail.com

Notice Inviting e-Bid

Name of work: Dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials of distressed /dilapidated 11 Nos (G+3) Residential buildings and multi-purpose hall of RBI at Chembur, Mumbai.

Executive Engineer & Senior Manager-I,

O/o. CE cum ED Mumbai, CPWD,

Navi Mumbai -400614.

Central Public Works Department
Notice Inviting e –Tender

NIT No.	02/NIT/CE cum ED/ EE &SM-I/2025-26
Name of work	Dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials of distressed / dilapidated 11 Nos (G+3) Residential buildings and multi-purpose hall of RBI at Chembur, Mumbai.
Earnest Money Deposit cum-Performance Guarantee	Rs. 18,00,000/-
Time Allowed	04 (four) Months
Last date and time of Submission of bid	Up to 05:00 PM on 06/09/2025

**Executive Engineer & Senior Manager-I,
O/o. CE cum ED Mumbai,
CPWD, Navi Mumbai-400614.**

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Name of work: Dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials of distressed /dilapidated 11 Nos (G+3) Residential buildings and multi-purpose hall of RBI at Chembur, Mumbai.

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NIT No -**02/NIT/CE cum ED/ EE &SM-I/2025-26** having pages **no.1 to 109** is hereby approved.

Assistant Engineer (C),
O/o. CE cum ED Mumbai,
CPWD, Navi Mumbai -400614.

Executive Engineer & Senior Manager-I,
O/o. CE cum ED Mumbai,
CPWD, Navi Mumbai -400614.

CE cum ED, Mumbai
CPWD, Navi Mumbai-400 614.

AE _____ EE _____

**CENTRAL PUBLIC WORKS DEPARTMENT
INFORMATION AND INSTRUCTIONS FOR BIDDERS FOR e-TENDERING
FORMING PART OF BID DOCUMENT**

The Executive Engineer & Senior Manager-I (EE & SM-I), O/o CE cum ED Mumbai, CPWD, 7th floor, CGO Complex, CBD Belapur Navi Mumbai - 400614, (Telephone No. **022-27561058**, Email ID: eenismpd1@gmail.com) on behalf of the President of India, invites online **Item rate Bids** from specialized agencies as well as CPWD and Non-CPWD contractors having experience of similar work of Demolition/Dismantling of buildings of Central Govt. / State Govt. / PSUs or any Government Institutions for the following work:-

Sl. No.	NIT No.	Name of Work	EMD- cum - PG	Period of Completion	Last date and time of submission of eligibility and financial bid, EMD- cum- PG Deposit Receipt, and other documents as specified in the NIT	Time and date of opening of eligibility bid
1	02/NIT/CE cum ED/ EE & SM-I/2025-26	Dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials of distressed /dilapidated 11 Nos (G+3) Residential buildings and multi-purpose hall of RBI at Chembur, Mumbai	₹ 18,00,000/-	4 (Four) Months	Up to 05:00 PM on 06/09/2025	05:30 PM on 06/09/2025

1. The intending bidder must read the terms and conditions of CPWD-6 carefully. He should only submit his bid if he considers himself eligible and he is in possession of all the documents required.
2. Information and instructions for bidders posted on website shall form part of bid document.

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3. The bid document consisting of Form CPWD 47 along with terms and conditions, plans, specifications etc. for compliance, the schedule of quantities of various types of item to be executed and other related necessary documents can also be seen and downloaded from website **www.etender.cpwd.gov.in** or **www.cpwd.gov.in** free of cost.
4. The intending bidder must have class-III digital signature to submit the bid.
5. But the bid can only be submitted after deposition of original EMD- cum - PG either in the office of Executive Engineer inviting bids or division office of any Executive Engineer, CPWD within the period of bid submission and uploading the mandatory scanned documents such as Insurance Surety Bonds, Account Payee Demand Draft or Fixed Deposit Receipt or Banker's Cheque or/and Bank Guarantee including e-Bank Guarantee (for balance amount as prescribed) from any of the Commercial Bank towards EMD- CUM- PG in favour of **Executive Engineer** as mentioned in NIT, receipt for deposition of original EMD- **cum**- PG to division office of any Executive Engineer (including NIT issuing EE), CPWD and other documents as specified.
6. This receipt shall also be uploaded to the e-tendering website by the intending bidder up to the specified bid submission date and time.
7. A part of EMD- cum - PG is acceptable in the form of Bank Guarantee also. In such case, minimum 50% of earnest money or Rs.20 lakh, whichever is less, shall have to be deposited in shape prescribed above, and balance may be deposited in shape of Bank Guarantee of any Commercial bank having validity for six months or more from the last date of receipt of bids which is to be scanned and uploaded by the intending bidders.
8. Copy of Enlistment Order and certificate of work experience and other documents as specified in the Tender notice shall be scanned and uploaded to the e-tendering website within the period of bid submission.
9. Online bid documents submitted by intending bidders shall be opened only of those bidders, whose EMD- CUM- PG deposited with any division office of CPWD and other documents scanned and uploaded are found in order.
10. The bid submitted shall be opened at **05:30 PM on 06/09/2025**.
11. The bid submitted shall become invalid if:
 - (i) The bidder is found ineligible.
 - (ii) The bidder does not upload all the self-attested documents as stipulated in **ANNEXURE-A** in the bid document.

12. The contractor, whose bid is accepted, his EMD cum PG will automatically be converted to performance guarantee, i.e. Rs 18,00,000/- (Eighteen Lakhs). This guarantee shall be in the form of Fixed Deposit receipt (FDR), insurance surety bonds, Account payee demand draft or bank guarantee including e-bank guarantee (for balance amount as prescribed) from any of the commercial banks in accordance with the prescribed form. The contractor whose bid is accepted will also be required to furnish either copy of applicable licenses/registrations or proof of applying for obtaining labour licenses, registration with EPFO, ESIC, and BOCW Welfare Board including Provident Fund Code No. if applicable and also ensure the compliance of aforesaid provisions by the sub -contractors, if any, engaged by the contractor for the said work with, in the period specified in Schedule-F.
13. EMD cum PG will be released after clearance of site / debris from the site and after grant of EOT whichever is later. In case of delay of work, noncompliance to contract & statutory conditions or provisions, compensation and recovery shall be adjusted against this amount and any other amount kept with the Department.
14. **Contractor/bidder must ensure to quote his lump sum amount for demolition work of buildings (in Annexure C) as per bid documents in the Form CPWD 47 and as per terms and conditions of the contract and special conditions. If quoted rates are in "Normal Item" this amount will be paid to the contractor/ Firm by the CPWD. If quoted rates is in "Minus Item" this amount will be paid to the CPWD by the contractor/Firm.**
15. If quoted amount is positive then the quoted amount of bid shall be inclusive of all taxes/GST. This shall be noted while quoting the bid amount. If the quoted amount is negative, no GST invoice / Certificate as GST in / out shall be provided for this work.
16. The letter of award shall be issued to the contractor only on receipt of applicable labour licenses, registration with EPFO, ESIC and BOCW Welfare Board or on submitting the proof of applying thereof.
17. Applicants are advised to keep visiting the above-mentioned web- sites from timeto time (till the deadline for bid submission) for any updates in respect of the tender documents, if any. Failure to do so shall not absolve the applicant of his liabilities to submit the applications complete in all respect including updates thereof, if any. An incomplete application may be liable for rejection.
18. Contractors can upload documents in JPG format and PDF format.
19. On the bid opening date, the contractor can login and see the bid opening process. After opening of bids he will receive the competitor bid sheet.

20. Intending bidders are advised to inspect and examine the site and its surroundings and satisfy themselves before submitting their bids as to the nature of the site (so far as is practicable) mechanism/equipment/safety precautions they may require and in general shall themselves obtain all necessary information as to risks contingencies and other circumstances which may influence or affect their bid. A bidder shall be deemed to have full knowledge whether he inspects it or not and no extra charge consequent on any misunderstanding or otherwise shall be allowed. The bidder shall be responsible for arranging and maintaining at his own cost all material, mechanism, equipment's, tools and plants, water, electricity, access safety and other facilities for workers, safety requirements to adjoining structures and all other service requirements to adjoining structures and all other service required for work unless otherwise specifically provided for in the bid documents. Submission of a bid by a bidder implies that he has read this notice and all other contract documents and has made himself aware of the scope of the work to be done and prevailing condition and local conditions and other factors.
21. The competent authority on behalf of the President of India does not bind itself to accept the highest or any other bid and reserves to itself the authority to reject any or all the bids received without assigning any reason. All bids in which any of the prescribed condition is not fulfilled will not be opened.
22. Canvassing whether directly or indirectly, in connection with bids is strictly prohibited and the bids submitted by the bidders who resort to canvassing will be liable to rejection.
23. The bid for the proposed work shall remain open for acceptance for period of **Thirty (30) days** from the date of opening of financial bids of tender.
 - (i) If any bidder withdraws his bid or makes any modification in the terms & conditions of the tender which is not acceptable to the department within 7 days after last date of submission of bids, then the Government shall, without prejudice to any other right or remedy, be at liberty to forfeit 50% of the said EMD- CUM- PG amount, irrespective of letter of acceptance for the work is issued or not.
 - (ii) If any bidder withdraws his bid or makes and modification in the terms & conditions of the tender which is not acceptable to the department after expiry of 7 days after last date of submission of bids, then the Government shall, without prejudice to any other right or remedy, be at liberty to forfeit 100% of the said EMD- CUM- PG amount, irrespective of letter of acceptance for the work is issued or not.
 - (iii) **Withdrawal of tender, by the tenderer shall only be made through e-tender portal. Any other method, i.e. through letter/e-mail etc, shall not be considered.**

- (iv) In case of action as prescribed in para (i) and (ii) above, the bidders shall not be allowed to participate in the rebidding process of the same work.
24. Agreement shall be drawn with the successful bidder whose bid is accepted. The successful bidder/contractor on acceptance of his bids by the Accepting Authority, shall, within Fifteen (15) days from the stipulated date of start of the work, sign the contract.
25. On acceptance of bid, full payment of bid amount shall be paid by the bidder to the department within the period specified in schedule F. Thereafter, site/blocks shall be handed over to the agency. Payment equal to quoted bid amount shall be made through NTRP Portal (Bharatkosh) in favor of DDO/PAO Code of **“Executive Engineer, NISM Project Division-II, CPWD, Navi Mumbai”**.

In case the contractor fails to deposit the said bid amount within the time period specified in the Schedule-F, then the EMD- CUM- PG shall be forfeited by the department and such contractor shall be debarred from participating in the further bidding process for the work.

Online bid documents submitted by intending bidders shall be opened only of those bidders, whose documents scanned and uploaded are found in order. If the bidder /Contractor fail to meet the eligibility criteria, as above, his bid will be rejected and not opened.

Executive Engineer & Senior Manager-I,
O/o. CE cum ED Mumbai,
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ANNEXURE-A**List of self-attested Documents to be scanned and uploaded within the period of bid submission:**

i)	Insurance Surety Bond or Account Payee Demand Draft or Fixed Deposit Receipt or Banker's Cheque or Bank Guarantee including e-bank guarantee (for balance amount as prescribed) from any of the Commercial banks against EMD- CUM- PG.
ii)	GST Registration Certificate of the state in which the work is to be taken up, if already obtained by the bidder. If the bidder has not obtained GST registration as applicable, then he shall scan and upload following undertaking along with bid documents. "If work is awarded to me, I/we shall obtain GST registration certificate, as applicable, within one month from the date of receipt of award letter or before release of any Payment by CPWD, whichever is earlier, failing which I/we shall be responsible for any delay in payments which will be due towards me/us on account of the work executed and /or for any action taken by CPWD or GST department in this regard."
iii)	Copy of receipt for deposition of original EMD- CUM- PG issued from division office of any Executive Engineer by EE / AE(P) / AE / AAO CPWD. (FORM-A) . This receipt shall be uploaded to the e-tendering website by the intending bidder up to the specified bid submission date and time.
iv)	Letter Of Transmittal
v)	Attested copies of Experience certificates of similar works of any Central Govt./ State Government / PSUs or any Government Institutions from an officer not below the rank of Executive Engineer / Project Manager (FORM-B)
vi)	List of eligible works completed in (FORM-C)
vii)	Performance report in (FORM-D)
viii)	Certificate of registration of firm / company / Agency
ix)	Completion Certificate of the works from an officer not below the rank of EE
x)	PAN Card
xi)	Undertaking / Declaration about site inspection (Annexure-B), with photographs (optional)

All modifications / addendums / corrigendum issued regarding this bidding process, shall be uploaded on website only and shall not be published in any Newspaper.

If any information furnished by the applicant is found incorrect at a later stage, he shall be liable to be debarred from tendering/taking up of works in CPWD. The department reserves the right to verify the particulars furnished by the applicant independently.

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After submission of the bid the agency can re-submit revised bid any number of times but before last time and date of submission of bid as notified.

While submitting the revised bid, agency can revise the rate of one or more item(s) any number of times (he need not re-enter rate of all the items) **in case of item rate tender and / or revise the percentage in case of percentage rate tender, with in the last time and date of submission of bid as notified.**

Executive Engineer & Senior Manager-I,
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CPWD, Navi Mumbai -400614

CPWD FORM-6 FOR E-TENDERING

The Executive Engineer & Senior Manager (C)-I, O/o. CE cum ED, CPWD, Mumbai, 7th floor, C.G.O complex, Navi Mumbai, on behalf of the President of India invites online **Item Rate Bids** from specialized agencies as well as CPWD and Non-CPWD contractors having experience of similar work of Demolition / Dismantling of buildings of Central Govt. / State Govt. / PSUs or any Government Institutions for the following work:-

Name of work: Dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials of distressed /dilapidated 11 Nos (G+3) Residential buildings and multi-purpose hall of RBI at Chembur, Mumbai

1. Specialized agencies as well as Contractors (CPWD and Non-CPWD) who fulfill the following requirements shall be eligible to apply. Joint ventures/ Consortiums are not accepted.
2. The enlistment of the contractor should be valid on the last date of submission of bid.

a. Eligibility Criteria for work experience:

To become eligible for participating in the bid process, the bidders shall satisfy the work experience criteria given below. CPWD enlisted contractors of appropriate class in composite category also need to upload the work experience certificates as per similar work criteria. The Contractor should have satisfactorily completed the Similar work as under:

Three similar completed works each containing Built up Area not less than 5951.6 Sqm.

OR

Two similar completed works each containing Built up Area not less than 8927.4 Sqm.

OR

One similar completed work containing Built up Area not less than 11903.2 Sqm.

Similar work should have been executed in last seven years ending last day of the month previous to one in which the tenders are invited. Similar work executed shall be of any Central Govt./State Govt./ PSUs or any Government Institutions. Private works shall not be considered.

The completion certificate shall indicate the final cost of work as well as whether any compensation has been levied for delayed completion as per form 'D'.

b. Similar Work shall mean:

Demolition/Dismantling including disposal of unserviceable materials of any residential / commercial/ institutional or like buildings of minimum (G + 3) storied building, of any Central Govt./State Govt./ PSUs or any Government Institutions during the last 7 (Seven) years ending last day of month previous to the one in which the tenders are invited.

3. Agreement shall be drawn with the successful bidders on prescribed Form No. CPWD 47 (or other Standard Form as mentioned) which is available as a Govt. of India Publication and also available on website www.cpwd.gov.in. Bidders shall quote their rates as per various terms and conditions of the said form, which will form part of the agreement.
4. The time allowed for carrying out the work will be 04 (Four) Months from the date of start as defined in schedule 'F' or from the first date of handing over of the site, whichever is later, in accordance with the phasing, if any, indicated in the bid documents.
5. The site for the work is available.
6. The bid document consisting of plans, specifications, the schedule of quantities of various types of items to be executed and the set of terms and conditions of the contract to be complied with and other necessary documents except Standard General Conditions of Contract Form can be seen on website www.etender.cpwd.gov.in or www.cpwd.gov.in, free of cost.
7. After submission of the bid the contractor can re-submit revised bid any number of times but before last time and date of submission of bid as notified.
8. While submitting the revised bid, contractor can revise the rate of one or more item(s) any number of times (he need not re-enter rate of all the items) but before last time and date of submission of bid as notified.
9. When bids are invited in two/three stage system and if it is desired to submit revised financial bid then it shall be mandatory to submit revised financial bid. If not submitted, then the bid submitted earlier shall become invalid.
10. The bid submitted shall become invalid, if
 - (i) The bidder is found ineligible.
 - (ii) The bidder does not upload all the documents as stipulated in ANNEXURE-A in the bid document.

11. The description of the work is as follows:

Name of work: Dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials of distressed /dilapidated 11 Nos (G+3) Residential buildings and multi-purpose hall, of RBI at Chembur, Mumbai.

Address: - Plot CTS No.1763 of M/W ward, Maitri Park, Janardan Patil Marg, Near Diamond Garden, Behind K Star Mall, Chembur(E), Mumbai-400071.

Intending Bidders are advised to inspect and examine the site and its surroundings and satisfy themselves before submitting their bids as to the nature of the ground and sub-soil (so far as is practicable), the form and nature of the site, the means of access to the site, the accommodation they may require and in general shall themselves obtain all necessary information as to risks, contingencies and other circumstances which may influence or affect their bid. A bidders shall be deemed to have full knowledge of the site whether he inspects it or not and no extra charge consequent on any misunderstanding or otherwise shall be allowed. The bidders shall be responsible for arranging and maintaining at his own cost all materials, tools & plants, water, electricity access, facilities for workers and all other services required for executing the work unless otherwise specifically provided for in the contract documents. Submission of a bid by a bidders implies that he has read this notice and all other contract documents and has made himself aware of the scope and specifications of the work to be done and of conditions and rates at which stores, tools and plant, etc. will be issued to him by the Government and local conditions and other factors having a bearing on the execution of the work.

12. **Description of buildings: -**

Name of work:- Dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials of distressed /dilapidated 11 Nos (G+3) Residential buildings and multi-purpose hall, of RBI at Chembur, Mumbai With total built up area of 14879 sqm.

13. **Scope of Work: -**The scope of work includes demolition of the following buildings including disposal of unserviceable material and credit of serviceable material.

Sr. No.	Location of Buildings	Number of Buildings	No. of Storeys	Area (sqm)
1	Chembur (East), Mumbai	Residential Buildings (11 nos)	G + 3	14529
2	Chembur (East), Mumbai	Multi-purpose hall (1 no)	Ground floor	350
			Say	14879

14. **The above area refers to build-up area and is indicative only. No claim whatsoever is admissible in case of there is a variation in the area at site.**
15. Self-Attested copies of Experience certificates of Similar works In (**FORM-B**) for any Central Govt./State Govt./ PSUs or any Government Institution from an officer not below the rank of Executive Engineer/ Project Manager shall be uploaded. Such experience certificate should clearly mention number of storeys of RCC/load bearing building etc. The bidder shall meet the laid down criteria to become eligible for further processing of tender. If the bidder fails to meet any of the laid down criteria of work experience, his/their financial bid will not be opened. The decision of Executive Engineer & Senior Manager (C)-I shall be binding and final in this regard.
16. The competent authority on behalf of the President of India does not bind itself to accept the lowest or any other bid and reserves to itself the authority to reject any or all the bids received without the assignment of any reason. All bids in which any of the prescribed condition is not fulfilled or any condition including that of conditional rebate is put forth by the bidders shall be summarily rejected.
17. Canvassing whether directly or indirectly, in connection with bidders is strictly prohibited and the bids submitted by the contractors who resort to canvassing will be liable for rejection.
18. The competent authority on behalf of President of India reserves to himself the right of accepting the whole or any part of the bid and the bidders shall be bound to perform the same at the rate quoted.
19. The contractor shall not be permitted to bid for works in the CPWD Circle (Division in case of contractors of Horticulture/Nursery category) responsible for award and execution of contracts, in which his near relative is posted a Divisional Accountant or as an officer in any capacity between the grades of Superintending Engineer and Junior Engineer (both inclusive). He shall also intimate the names of persons who are working with him in any capacity or are subsequently employed by him and who are near relatives to any Gazetted officer in the Central Public Works Department or in the Ministry of Urban Development. Any breach of this condition by the contractor would render him liable to be removed from the approved list of contractors of this Department.
20. No Engineer of Gazetted Rank or other Gazetted Officer employed in Engineering or Administrative duties in an Engineering Department of the Government of India is allowed to work as a contractor for a period of one year after his retirement from Government service, without the prior permission of

the Government of India in writing. This contract is liable to be cancelled if either the contractor or any of his employees is found any time to be such a person who had not obtained the permission of the Government of India as aforesaid before submission of the bid or engagement in the contractor's service.

21. The bid for the works shall remain open for acceptance for a period of **30 (Thirty)** days from the date of opening of technical bids in case of single bid system.
22. This notice inviting Bid shall form a part of the contract document. The successful bidder/ contractor, on acceptance of his bid by the Accepting Authority shall within 15 days from the stipulated date of start of the work, sign the contract consisting of: -
 - a) The Notice Inviting Bid, all the documents including additional conditions, specifications and drawings, if any, form part of the bid as uploaded at the time of invitation of bid and the rates quoted online at the time of submission of bid and acceptance thereof together with any correspondence leading thereto.
 - b) Standard C.P.W.D. Form 47 or other Standard C.P.W.D. Form as applicable.

Executive Engineer & Senior Manager-I,
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FORM-A**Receipt of Deposition of original EMD- CUM- PG**

(Receipt No..... /Date.....)

(To be filled by NIT approving authority / EE at the time of issue of NIT And to be uploaded along with NIT)

Name of work: Dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials of distressed /dilapidated 11 Nos (G+3) Residential buildings and multi-purpose hall of RBI at Chembur, Mumbai.

1. NIT No.: **02/NIT/CE cum ED/ EE &SM-I/2025-26**
2. Estimated Cost: - N.A.
3. Amount of Earnest Money Deposit cum PG: - Rs.18,00,000/-
4. Last date of submission of bid: -06/09/2025 on or before 05:00 p.m.
5. **(EMD- CUM- PG shall be drawn in favour of "The Executive Engineer, NISM Project Division-II, CPWD, Navi Mumbai)**

(To be filled by EMD- cum - PG receiving EE)

1. Name of Contractor: -
2. Form of EMD- cum - PG: -
3. Amount of Earnest Money cum PG: -
4. Date of Submission of EMD- cum - PG: -

Signature, Name and Designation of EMD- CUM- PG
Receiving officer (EE/AE (P)/AE/AAO)
along with office stamp

AE _____ EE _____

Proforma-1

(Guarantee offered by Bank to CPWD in connection with the execution of contracts)

Form of Bank Guarantee for Earnest Money Deposit / Performance Guarantee/ Security Deposit / Mobilization Advance

1. Whereas the Executive Engineer.....(Name of division)..... CPWD on behalf of the President of India (hereinafter called "The Government") has invited bids under.....(NIT number)..... dated for.....(Name of work)The Government has further agreed to accept irrevocable Bank Guarantee for Rs.(Rupees only) valid up to (date)*..... as Earnest Money Deposit from..... (name and address of contractor).....

(Hereinafter called "the contractor") for compliance of his obligations in accordance with the terms and conditions of the said NIT.

OR

Whereas the Executive Engineer (name of division), CPWD on behalf of the President of India (hereinafter called "The Government") has entered into an agreement bearing number..... with..... (name and address of the contractor)..... (hereinafter called "the Contractor") for execution of work..... (name of work) The Government has further agreed to accept an irrevocable Bank Guarantee for Rs.....(Rupees..... only) valid up to (date) as Performance Guarantee/security Deposit/Mobilization Advance from the said Contractor for compliance of his obligations in accordance with the terms and conditions of the agreement.

2. We,(indicate the name of the bank) (herein after referred to as "the Bank"), Hereby undertake to pay to the Government an amount not exceeding Rs..... (Rupees only) on demand by the Government within 10 days of the demand.

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3. We,.....(indicate the name of the Bank) do here by undertake to pay the amount due and payable under this guarantee without any demur, merely on a demand from the Government stating that the amount claimed is required to meet the recoveries due or likely to be due from the said contractor. Any such demand made on the Bank shall be conclusive as regards the amount due and payable by the Bank under this Guarantee. However, our liability under this guarantee shall be restricted to an amount not exceeding Rs. (Rupees only).
4. We, (indicate the name of the Bank)....., further undertake to pay the Government any money so demanded notwithstanding any dispute or disputes raised by the contractor in any suit or proceeding pending before any court or Tribunal, our liability under this Bank Guarantee being absolute and unequivocal. The payment so made by us under this Bank Guarantee shall be a valid discharge of our liability for payment there under and the contractor shall have no claim against us for making such payment.
5. We,.....(indicate the name of the Bank) further agree that the Government shall have the fullest liberty without our consent and without affecting in any manner our obligation here under to vary any of the terms and conditions of the said agreement or to extend time of performance by the said contractor from time to time or to postpone for any time or from time to time any of the powers exercisable by the Government against the said contractor and to forbear or enforce any of the terms and conditions relating to the said agreement and we shall not be relieved from our liability by reason of any such variation or extension being granted to the said contractor or for any forbearance, act of omission on the part of the Government or any indulgence by the Government to the said contractor or by any such matter or thing whatsoever which under the law relating to sureties would, but for this provision, have effect of so relieving us.
6. We,(indicate the name of the Bank) further agree that the Government at its option shall be entitled to enforce this Guarantee against the Bank as a principal debtor at the first instance without proceeding against the contractor and notwithstanding any security or other guarantee the Government may have in relation to the Contractor's liabilities.
7. This guarantee will not be discharged due to the change in the constitution of the Bank or the contractor.
8. We,(indicate the name of the Bank) undertake not to revoke this guarantee except with the consent of the Government in writing.

9. This Bank Guarantee shall be valid up to unless extended on demand by the Government. Notwithstanding anything mentioned above, or liability against this guarantee is restricted to Rs..... (Rupees only) and unless a claim in writing is lodged with us within the date of expiry or extended date of expiry of this guarantee, all our liabilities under this guarantee shall stand discharged.

Date

Witnesses:

1. Signature.....

Name & Address

2. Signature.....

Name & Address

Authorized signatory Name

Designation Staff code no. Bank seal

LETTER OF TRANSMITTAL

To,
Executive Engineer & Senior Manager-I,
O/o. CE cum ED Mumbai,
CPWD, Navi Mumbai -400614

Subject: Submission of bids for the work of: Dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials of distressed /dilapidated 11 Nos (G+3) Residential buildings and multi-purpose hall of RBI at Chembur, Mumbai.

Sir,

Having examined the details given in the bid document for the above work, I/we hereby submit the relevant information.

1. I/we hereby certify that all the statement made and information supplied in the enclosed forms B, C & D and accompanying statements are true and correct.
2. I/we have furnished all information and details necessary for eligibility and have no further pertinent information to supply.
3. I/we submit the following certificates in support of our suitability, technical knowledge and capability for having successfully completed the following eligible similar works:

Name of work	Certificate from

Certificate: It is certified that the information given in the enclosed eligibility bid are correct. It is also certified that I / We shall be liable to be debarred, disqualified / cancellation of enlistment in case any information furnished by me / us is found to be incorrect.

Enclosures: Seal of bidder

Date of submission:

Signature(s) of Bidder(s).

AE _____ EE _____

FORM-B**FORMAT OF CERTIFICATE OF EXPERIENCE OF SIMILAR WORKS**

1. Name of Work.....
.....
2. Agreement No / W.O.No:.....
3. Name of Agency :
4. Built up area of buildings for which demolition /dismantling work carried out: -
.....
5. No. of storeys of the building demolished: -.....
6. Stipulated Date of Start of Work: -
7. Stipulated Date of Completion of Work: -.....
8. Actual Date of Completion: -.....

Sign & Seal of Authorized Signatory of Client (An officer not below the rank of Executive Engineer / Project Manager)

Client.....

Name.....

Designation.....

Contact Number.....

Email-Id.....

Note: - Demolition / Dismantling work of buildings of Central Govt / State Govt / PSUs or any Government Institutions shall only be considered eligible for similar works as per eligibility criteria.

FORM-C**DETAILS OF ELIGIBLE SIMILAR NATURE WORKS COMPLETED DURING THE LAST SEVEN YEARS ENDING THE LAST DAY OF THE MONTH PREVIOUS TO ONE IN WHICH TENDERS ARE INVITED**

Sl No.	Name of Work/ Project & Location	Owner or sponsoring organization / department	Built up Area of building demolished	No. of story of building demolished	Date of start as per contract	Stipulated date of completion	Actual date of completion	Litigation / arbitration cases if any pending/in Progress with details	Name and address/ telephone number of certificate issuing officer to whom reference may be	Whether the work done on back to back basis(yes or no)
1	2	3	4	5	6	7	8	9	10	11

Indicate gross amount claimed and amount awarded by the Arbitrator in Column No. 9

Signature of Bidder (S)

AE _____ EE _____

FORM-D**PERFORMANCE REPORT OF WORKS REFERRED TO IN FORM "C"**

1. Name of Work/ Project & Location
2. Name of Agency:
3. Agreement No.:
4. Estimated Cost:
5. Tendered Cost:
6. Date of Start of Work: -
7. Stipulated Date of Completion of Work.....
8. Actual date of completion:
9. Amount of Compensation levied for delayed completion, if any:
10. Amount of reduced rate items, if any:
11. Performance Report

Sr. No	Description	Remarks
1	Quality of Work	Very Good/ Good/ Fair/ Poor
2	Financial Soundness	Very Good/ Good/ Fair/ Poor
3	Technical Proficiency	Very Good/ Good/ Fair/ Poor
4	Resourcefulness	Very Good/ Good/ Fair/ Poor
5	General Behavior	Very Good/ Good/ Fair/ Poor

Sign & Seal of Authorized Signatory of Client

(An officer not below the rank of Executive Engineer / Project Manager)

AE _____ EE _____

Client.....

Name.....

Designation.....

Contact Number.....

Email-Id.....

Note: - Demolition / Dismantling work of buildings of Central Govt / State Govt / PSUs or any Government Institutions shall only be considered eligible for similar works as per eligibility criteria.

ANNEXURE -B**DECLARATION ABOUT SITE INSPECTION**

To,
Executive Engineer & Senior Manager-I,
O/o. CE cum ED Mumbai,
CPWD, Navi Mumbai -400614

Name of work: Dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials of distressed /dilapidated 11 Nos (G+3) Residential buildings and multi-purpose hall, of RBI at Chembur, Mumbai

Dear Sir,

It is hereby declared that as per CPWD-6 FOR e-BIDDING and as per terms and conditions of this tender document, I/We, the bidder inspected and examined the subject site and its surroundings and satisfied myself / ourselves as to the nature of the ground and sub-soil (so far as is practicable), the forms and nature of the site, before submitting the bid, the accommodation which may be required and all necessary information as to risks, contingencies and other circumstances which may influence or affect our bid have been obtained. I/We, the bidder shall have full knowledge of the site and no extra charge consequent upon misunderstanding or otherwise shall be claimed in later date. I/We, the bidder shall be responsible for engaging and maintaining at own cost all materials, tools & plants, water, electricity access, facilities for workers and all other services required for executing the work in full compliance to statutory guidelines, unless otherwise specifically provided for in contract documents. Submission of the bid by me/us implies that I/We have read this notice and all other contract documents and have made myself /ourselves aware of the scope and specifications of the work to be done and local conditions and other factors having a bearing on the execution of the work.

Yours faithfully

(Duly authorized signatory of the bidder)

AE _____ EE _____

**GOVERNMENT OF INDIA
CENTRAL PUBLIC WORKS DEPARTMENT**

STATE: MAHARASTRA**BRANCH: B & R**

Item Rate Tender for the **works: - Dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials of distressed /dilapidated 11 Nos (G+3) Residential buildings and Multi- purpose hall, of RBI at Chembur, Mumbai.**

I / We have read and examined the notice inviting bid, schedule - A, B, C, D, E & F, specifications applicable, Drawings & Designs, General Rules and Directions, Conditions of Contract for CPWD Works of 2023 for Maintenance with amendments up to the last date of submission of bids, clauses of contract, Special conditions, schedule of rates & other documents and Rules referred to in the conditions of contract and all other contents in the bid document for the work.

I/We hereby bid for the execution of the work specified above, within the time specified in Schedule 'F' viz., schedule of quantity and approved drawings and in accordance in all respect with the specifications, designs, drawing and instructions in writing referred to in Rule-1 of General Rules and Directions and in Clause 11 of the Conditions of contract of 2023 for Maintenance with amendments up to the last date of submission of bids.

I / We agree to keep the bid open for **Thirty (30) days** from the date of last date of receipt of bid and not to make any modification in its terms and conditions.

A sum of **₹18,00,000/-** is hereby forwarded in form of Insurance Surety Bonds, Account Payee Demand Draft, Fixed Deposit Receipt, Banker's Cheque or Bank Guarantee (for balance amount as prescribed) from any of the Commercial banks against EMD- CUM- PG. EMD which shall be withdrawn with in a fortnight of the tender being rejected by the Executive Engineer & Senior Manager (C)-I or if accepted and the tenderer fails to complete the contract the said amount will be forfeited absolutely. No interest is payable on EMD- CUM- PG. On satisfactory completion of the work, the performance guarantee, (EMD which shall be converted into PG after acceptance of tender), will be refunded to the contractor subject to contract terms and conditions. This is to be without prejudice to any other right or remedy of the Government on account of any default of the Contractor.

Further, if I / We fail to commence the work as specified, I/We agree that the President of India or his successors in office shall without prejudice to any other right or remedy available in law, be at liberty to forfeit the said performance guarantee and bid amount if any absolutely, the said performance guarantee and bid amount if any shall be a guarantee to execute all the works referred to in the bid documents upon the terms and conditions.

AE _____ EE _____

Further, I/We agree that in case of forfeiture of Earnest Money cum Performance Guarantee or bid amount if any as aforesaid, I/We shall be debarred for participation in the re-bidding process of the work.

I/we undertake and confirm that eligible similar work(s) has/have not been got executed through another agency on back-to-back basis. Further that, if such a violation comes to the notice of Department, then I/we shall be debarred for bidding in CPWD in future forever. Also, if such a violation comes to the notice of Department before date of start of work, the Engineer-in-charge shall be free to forfeit the entire amount of Earnest Money cum Performance Guarantee or bid amount if any.

I/We, am/ are hereby declare that I/We shall treat the bid documents drawings and other records connected with the work as secret/confidential documents and shall not communicate information derived there from to any person other than a person to whom I/We, am/are authorized to communicate the same or use the information in any manner prejudicial to the safety of the State.

Signature of Bidder:

Signature of Witness.....

Name of Witness.....

Address of Witness.....

Occupation of Witness.....

The undersigned hereby accepted the above tender on behalf of the President of India for sum of Rs.....

(Rs.....)

The letters referred to below shall form part of this contract agreement: -

(a)

(b)

For & on behalf of President of India

AE _____ EE _____

PROFORMA OF SCHEDULES

SCHEDULE 'A' Schedule of quantities			Enclosed	
SCHEDULE 'B' Schedule of materials to be issued to the contractor				
S.No.	Description of item	Quantity	Rates in figures & words at which the material will be charged to the contractor	Place of Issue
1	2	3	4	5
-----NIL----- (Material required for the work shall be arranged by the Contractor)				
SCHEDULE 'C' Tools and plants to be hired to the contractor				
S.No	Description	Hire charges per day		Place of Issue
1	2	3		4
-----NIL----- (shall be arranged by the Contractor)				
SCHEDULE 'D' Extra schedule for specific requirements/ documents for the work, if any			NIL	
SCHEDULE 'E' Reference to General Conditions of contract:			GCC MAINTENANCE WORKS 2023 with all corrections up to the last date of submission of bids	
Name of Work: Dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials of distressed /dilapidated 11 Nos (G+3) Residential buildings and multi-purpose hall of RBI at Chembur, Mumbai				
(i)	Performance Guarantee		Rs. 18,00,000/-	
(ii)	Security Deposit		NIL	
SCHEDULE 'F' General Rules & Directions:				
Officer inviting bid			Executive Engineer & Senior Manager-I, O/o. CE cum ED Mumbai, CPWD, Navi Mumbai -400614	
Definitions:				
2(i) Engineer-in-Charge			Executive Engineer & Senior Manager (C)-I	

2(ii) Accepting Authority		CE cum ED Mumbai, CPWD, Navi Mumbai
2(iii) Standard schedule of Rates		DSR 2023 with up-to-date correction slips
2(iv) Department		Central Public Works Department
2(v) Standard CPWD Contract Form, Modified & corrected up to the date of inviting bids.		CPWD Form– 47
2. Clause 1:-		
(i)	Time allowed for submission of bid Amount if any Programme Chart (Time and Progress), and Applicable labour licenses, registration with EPFO, ESIC or proof of applying thereof from the date of issue of letter of acceptance, in days	7 Days
(ii)	Maximum allowable extension with late fee @ 0.1% per day of bid Amount beyond the period provided in(i)above	3 Days
3. Clause 2:-		
Authority for fixing compensation under Clause 2: (Based on absolute quoted tender amount)		CE cum ED Mumbai, CPWD, Navi Mumbai OR successor thereof
Whether Clause 2A shall be applicable		No
4. Clause 5:-		
(i)	Number of days from the date of issue of letter of acceptance for reckoning date of start.	10 (ten) days

Milestone (S) –As per table below

Sr no	Description of work	Time allowed	Amount to be withheld/ recovered from PG in case of non-achievement of milestone (% of tendered amount)
1	Barricading, water spraying and all other arrangements/approvals to comply with BMC norms for dismantling.	15 days	1%
2	Dismantling & Demolition of 50% buildings including disposal of unserviceable materials and credit of serviceable materials of 50%.	2 months	1.25%
3	Complete dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials	3.5 months	1.25%
4	Making the whole site clear of debris	4 months	1.25%
Note:	The work of demolition shall be carried out in a systematically planned manner, starting from pre-decided location(s). The agency has to submit a scheme /plan of demolition and get it approved from the Engineer-in-charge within 7 days and to carry out the work accordingly. Failure on this account will attract a non-refundable recovery of Rs.10000/- per day.		
1	Time allowed for execution of work:	04 (Four) Months	
2	Extension of time (Engineer in Charge or Engineer in Charge of Major Component in case of Composite Contracts, as the case may be)	Executive Engineer & Senior Manager (C)-I OR successor thereof	
3	Rescheduling of milestones	CE cum ED Mumbai, CPWD, Navi Mumbai OR successor thereof	
4	Shifting of date of start in case of delay in handing over of site	Executive Engineer & Senior Manager (C) -I	

5	Clause applicable -6	Computerized Measurement Book (CMB)
6	Clause 10C	Not Applicable
7	Clause 10CA	Not Applicable
8	Clause 10CC	Not Applicable
9	Clause 11 Specifications to be followed for execution work	C.P.W.D. Specifications 2019, with up-to-date correction slips & relevant I.S. Code, safety code and other documents.
10	Clause 16 Competent Authority for deciding reduced rates	CE cum ED Mumbai, CPWD, Navi Mumbai OR successor thereof
11	Clause 19 The contractor shall obtain a valid license under the Contract Labour (R&A) Act, 1970 and the Contract Labour (Regulation and Abolition) Central Rules, 1971 before the commencement of the work, and continue to have a valid license until the completion of the work.	The contractor shall also comply with provisions of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.
12	Clause 19 (C) Authority to decide penalty for each default:	EE & SM (C)-I, O/o CE cum ED Mumbai
13	Clause 19 (D) Authority to decide penalty for each default:	EE & SM (C)-I, O/o CE cum ED Mumbai
14	Clause 19 (G) Authority to decide penalty for each default:	EE & SM (C)-I, O/o CE cum ED Mumbai
15	Clause 19 (K) Authority to decide penalty for each default:	EE & SM (C)-I, O/o CE cum ED Mumbai
16	Clause 25: Settlement of Disputes & Arbitration	
(i)	Conciliator	SDG(Mumbai), CPWD (or his successor or any other authority as notified by CPWD Directorate)

(ii)	Arbitrator appointing authority	CE cum ED, Mumbai CPWD, Navi Mumbai (or his successor or any other authority asnotified by CPWD Directorate)				
(iii)	Place of arbitration	Mumbai.				
17	Cause 32 (i): Requirement of Technical Representative(s) and Recovery Rate					
S. No.	Minimum Qualification of Technical Representative	Discip line	Designation (Principal Technical/ Technical representative)	Minimum experience	N o.	Rate/ per month at which recovery shall be made from the contractor in the event of not fulfilling provision of clause 32(i) Figures Words.
1	Graduate Engineer or Diploma Engineer	Civil	Technical Representative	2 Years & 5 years	1	Rs. 35,000/- (Rupees Thirty-Five Thousand Only)
2.	Diploma in industrial / Construction safety	Safety	Safety Manager	2 Years	1	Rs. 35,000/- (Rupees Thirty-Five Thousand Only)
Assistant Engineers retired from Government services that are holding Diploma will be treated at par with Graduate Engineers.						
Diploma holder with minimum 10-year relevant experience with a reputed construction co. can be treated at par with Graduate Engineers for the purpose of such deployment subject to condition that such diploma holders should not exceed of 50% of requirement of degree engineers. (Modified vide OM DG/CON/272dt. 21.08.2013)						

Section-I

Brief Scope of Work

The present bid is for **Dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials of distressed /dilapidated 11 Nos (G+3) Residential buildings and multi-purpose hall of RBI at Chembur, Mumbai.**

The scope of work includes demolition of following buildings including disposal of unserviceable material and credit of serviceable materials.

Sr. No.	Location of Buildings	No. of Buildings.	No. of Storeys	Area (sqm)
1	Chembur (East), Mumbai	Residential Buildings (11 nos)	G + 3	14529
2	Chembur (East), Mumbai	Multi-purpose hall (1 no)	Ground Floor	350
		Say		14879

The above area refers to built-up area and is indicative only. No claim whatsoever is admissible in case of there is a variation in the area at site.

Description of buildings: -

Dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials of distressed /dilapidated 11 Nos (G+3) Residential buildings and multi-purpose hall of RBI at Chembur, Mumbai.

1. The agency shall follow all the norms prescribed as per National Green Tribunal. Use of Anti-Smog Guns and sprinkling of water while demolition if required by way of any local body/ statutory regulation shall be done by agency at their cost. The demolition shall be done only after erecting temporary barricading around the working area.
2. The buildings/installations shall be handed over on "as is where is basis" to the successful bidder from the date of acceptance of the bid. At present, buildings are completely vacant which shall be handed over to the agency immediately after the award of the work. The quarters which have been handed over to the agency by CPWD shall be demolished by the agency within stipulated time frame as per bid. The demolition shall be done after erecting barricading/wind barrier of required height all around the block/s. Nothing extra shall be paid for this.

3. It shall be the responsibility of the successful bidder to maintain the security / watch and ward of the buildings to be dismantled after taking over of the buildings and the Engineer-in-Charge shall not be responsible for any loss of any materials from the site.
4. The Building shall be demolished completely above ground level, foundations upto 300mm depth below existing ground level etc. All dismantled materials (C & D waste) shall be removed from the site and the site shall be leveled, up to existing level clear and tidy. The site shall be leveled and dressed neatly before handing over to the department.
5. The Agency shall be responsible for any damage done in the demolition and indemnify the Government against any claim on account thereof including third party and workmen's Compensation claims. If any damage is done to any adjoining property, the Engineer-in-Charge shall be entitled to have the same put right at the risk and expense of the successful bidder or treat the default as a ground for terminating the contract. Site shall be handed over to the Agency on as is where is basis. All existing blocks for the purpose of demolition shall be handed over with fixtures in the existing structures /premises except the property of service providers such as services passing through the site such as property of MTNL, MCGM, MMRDA etc.
6. The Agency shall acquire no interest in the land comprised in the said property except a permission to enter thereon for the demolition only aforesaid & for demolition of structure as per terms and conditions of this bid document and shall not be entitled to reside or allow anyone to reside or remain on the property except watchmen during the contract period/ extended contract period.
7. The work shall be executed without creating disturbance to the movement of the people on the adjoining roads. Care shall be taken to prevent dust spreading beyond the building to be demolished. The work shall be executed without making heavy noise.
8. No explosives shall be used for dismantling of the buildings/foundations.
9. The Agency shall abide by the restrictions, rules, regulations and timings imposed by the department on the working and on movement of labour, materials etc.
10. The Agency shall take instructions from the Engineer-In-Charge for stacking of materials. Excavated earth / building rubbish shall be stacked in accordance with the plan approved by Engineer-in-charge.

11. **The agency shall appoint sufficient qualified Safety-personnel for taking care of implementation of safety norms during the demolition work. Any untoward incident happening during demolition shall be the responsibility of the Agency.**
12. No unauthorized person should be allowed to enter workspace without following the prescribed safety norms. All the dangerous moving parts of the portable / fixed machineries being used shall be adequately guarded. Inserting of bare wires for tapping the power from electrical sockets is completely prohibited. All unsafe conditions, unsafe acts identified by agency, reported by site supervisors and / or safety personnel to be corrected immediately.
13. All Indian Standard Specification / or guidelines of any competent authority shall be followed by the Agency.
14. The debris / building rubbish waste and the Construction & Demolition waste commonly known as C & D waste generated from the demolition work, shall be taken out to be disposed off the campus in a legal and environment-friendly way to the “declared dumping/Land fill sites”, after approval of Engineer-in-charge. **The documentary proof with respect to disposal of all C&D waste generated out of demolition work shall be submitted to Engineer-in-charge on weekly basis. The waste shall be disposed of as per local body regulations in any approved dumping ground approved by local body.**
15. The material like bricks, wooden doors, trusses, steel reinforcement rods and debris etc. from demolition including the electrical installations and fittings shall become the property of agency. All Serviceable as well as unserviceable materials shall become the property of the contractor and he shall clear the site free from all materials.
16. All Local Byelaws, CPWD guidelines, NGT guidelines, MoEF guidelines etc. shall be strictly adhered to while executing the works. Contractor shall be responsible to obtain all required permits / approvals from local body or any other authority for demolition work prior to starting the work. Nothing extra shall be paid in this regard. The agency shall comply all the guidelines/orders issued by local/State/Central authorities in respect with COVID-19 pandemic as and when required. All protocols related to Covid-19 as per the guidelines of Government of India shall be followed and nothing extra shall be paid for this.
17. All safety precautions shall be taken during the execution of demolition of the buildings. The CPWD safety code and BIS codes of practice shall be followed strictly. All GRIHA norms shall be implemented to prevent Noise, Air and dust pollution at site by sprinkling water or/and by use of Anti-Smog gun at required

intervals. Necessary barricading around the work site with Metal sheeting/ Green fabric net up to a required height of shall be provided.

18. Necessary approvals from Local Traffic Police for transportation of building debris, C&D waste from the site to the approved C&D waste plant/local body approved dumping grounds should be obtained by the contractor at his own cost.
19. No temporary electrical connection shall be provided by the Engineer-in-Charge/CPWD. The contractor shall make his own arrangement of temporary electrical connection from the Local Power Distribution Company, fuel/generator for running of tools, plants and machinery required for demolition work. Nothing extra shall be paid for this.
20. **The existing boundary wall of the plot along with railing, gates, etc. shall be kept intact and is not included in the scope of this demolition work. Contractor shall maintain the boundary wall as it is and hand over the same after completion of work.**
21. The contractor shall arrange to disconnect existing water, sewer, electrical, etc. connections before start of demolition work. department/ client may provide necessary hand if required.
22. The contractor shall conduct videography of site and also obtain high resolution photographs of existing structures/features before start of demolition work and after completion of work. The videos and photographs shall be submitted to engineer-in-charge in CD/pen drive before start of demolition work and after completion of work.
23. Rate quoted by agency is inclusive of all above condition /activities (1-22).
24. Temporary connection of water supply, electricity etc required for work taken by agency has to surrender to concern agency from which connection has been taken along with all dues, electricity charges, water charges etc to be paid and submit NOC to CPWD as well as RBI before the release of EMD-CUM-PG.

GENERAL CONDITIONS

1. The contractor shall quote the rates(in ANNEXURE-C) in figures and words for demolition in the schedule attached. If the amount so quoted in financial bid is in minus, the same shall be deposited in whole to Executive Engineer & SM (C)-I, O/o CE cum ED, Mumbai. before start of demolition work accurately. In case of any discrepancy in rates or amount, the procedure specified in the contract document of CPWD shall be followed.
2. Except for the items, for which particular specifications are given or where it is specifically mentioned otherwise in the description of the items in the schedule of quantities, the work shall generally be carried out in accordance with the **“CPWD Specifications 2019 Vol. I & II with up to date correction slips (up to date of receipt of bid) and instructions of Engineer-In-Charge.** Wherever CPWD Specifications are silent, the latest IS Codes / Specifications shall be followed. The work in general shall be executed as per additional conditions, special conditions, provisions of this tender document.
3. The rates for all items of work shall, unless clearly specified otherwise, include cost of all labour, material, tools and plants and other inputs involved in the execution of the item.
4. The contractor(s) shall quote all-inclusive rates against the item in the schedule of quantities and nothing extra shall be payable for any of the conditions and specifications mentioned in the bid documents unless specifically specified otherwise.
5. The rate for all item in which the use of cement is involved is inclusive of charges for curing.
6. The work shall be executed and measured as per metric dimensions given in the schedule of quantities, drawings etc. (FPS units wherever indicated are for guidelines only)
7. The contractor shall indemnify the Govt. against any claims or obligations arising out of any damage to adjacent property, structure or to building work done by him.
8. **Licenses: -**
 - (i) **The contractor shall pay to the municipal, police or other authorities all the fees etc. that may be required by law, obtain requisite licenses for temporary constructions, enclosures and pay all fees taxes and charges which shall be leviable on account of his**

obligations in executions of the contract. No extra claim will be entertained on this account.

(ii) All licensing fees, royalty charges for property rights etc. if any shall be paid by the contractor direct to the authorities concerned. No extra claim will be entertained on this account.

9. The contractor shall be responsible for the safety of all Govt. T&Ps, fittings and fixtures including sanitary and water supply fittings and fixtures against pilferage and breakage during the period of running of the contract.
10. The order of preference in case of any discrepancy as indicated under "Conditions of Contract" given in the **General Conditions of contract for Central P.W.D. works 2023- Maintenance works.**
11. Preference will be given following:
 - i. Description of schedule of quantities.
 - ii. Special, Additional and General conditions, if any.
 - iii. Contract clauses of General conditions of contract for Central P.W.D. works 2020 Form- Maintenance Works.
 - iv. CPWD Specifications
 - v. Architectural drawings.
 - vi. Indian Standard Specifications/BIS.
 - vii. Sound engineering practice.
 - viii. Manufacturers specifications

Any reference made to any Indian Standard Specifications in these documents, shall imply to the latest version of that standard, including such revisions/amendments as issued by the Bureau of Indian Standards up to last date of receipt of bids. The contractor shall keep at his own cost all such publications of relevant Indian Standards applicable to the work at site.

12. The contractor shall be bound to follow the instruction and restrictions imposed by the Administration/Police authorities on the working and/or movement of labour, materials etc. and nothing extra shall be payable on this account or due to less/restricted working hours or suspension of work or any detours in movement of vehicles due to stated instructions and restrictions.

13. Any damage caused by the contractor to the existing building/installation/roads/ boundary walls shall be made good by him (the contractor) at his own cost.
14. Some restrictions may be imposed by the security staff/ Mumbai police on the working and for movement of labour, materials etc. No claim whatsoever shall be entertained on this account.
 - (i) The movement of trucks and vehicles shall be regulated in accordance with rules and regulations as approved by competent authority.
 - (ii) The contractor shall be bound to follow all such restrictions / instructions and nothing extra shall be payable on this account.
 - (iii) No claim whatsoever will be entertained by the department on account of any, restrictions (including temporary suspension of work) imposed by the security agencies in execution of work.
15. No space for labour huts shall be provided by the department at the site of work. Bidders shall quote their rates accordingly, nothing extra shall be paid on this account.
16. The contractor shall see the approaches to the site. In case, any approach from main road is required by the contractor, the same shall be provided, improved and maintained by the contractor at his own cost. No payment shall be made on this account.
17. Building shall be at the risk/in the custody of the contractor after the quoted amount is deposited by the contractor.
18. No labour below the age of 18 years shall be employee on the work of demolition.
19. The contractor shall pay his labour not less than minimum wages as prescribed by the Govt. time to time.

SPECIAL CONDITIONS FOR DEMOLITION

1. All dismantling /demolition works shall carried out as per **C.P.W.D specifications 2019** Vol-I & II with up to date correction slips and as per latest IS code.
2. The Contractor shall have to make payment to the department equal to the quoted minus bid amount within time period specified in Schedule- F and only after that site will be handed over to the agency. GST or any other tax on materials /work as applicable shall be paid by the agency himself. The agency shall quote his rates considering all such taxes. If the agency fails to deposit the quoted minus bid amount with the department within time period specified in Schedule-F, the EMD- CUM- PG amount of the agency shall be forfeited and such agency shall not be allowed to participate in further bidding process for the work.
3. ~~The agency shall also deposit Security Deposit amount of Rs. with Engineer-in-Charge within 7 days of date of issue of letter of acceptance Insurance Surety Bonds, Account Payee Demand Draft, Fixed Deposit Receipt Banker's Cheque or Bank Guarantee (for balance amount as prescribed) from any of the Commercial banks).~~
4. The agency shall pursue with the local body and obtain NOC (No Objection Certificate) from local body BMC/MCGM/MMRDA prior to carrying out the demolition work if required. The same NOC shall be submitted to Engineer-in-charge by the agency prior to execution of the work. Nothing extra shall be paid to the agency on this account.
5. The Contractor shall deploy adequate manpower and machinery for the work as per direction of Engineer-in-Charge, so as complete the work with in stipulated time. The work shall be executed under supervision of safety engineer to be employed by Contractor for this work.
6. If the agency does not start the work within the stipulated period as specified then the PG shall be forfeited and further action as per agreement will be taken. The agency shall not assign this work to any other party without the consent in writing of Engineer-in-Charge.
7. The Contractor shall ensure that no accident/ mis-happening occur during the work.. In case any accident occurs/may take place or any claim/claims is lodged during the work by any injured/aggrieved person(s) before any courts or authority, the same shall be the sole liability and responsibility of the Contractor to pay compensation or face the criminal prosecution, if any.

8. The agency shall display proper informatory/cautionary signage boards at site for the safety of the workers and public. Necessary barricades and view cutter (green cloth) as approved by Engineer in Charge shall be provided around the structure by the agency at his own cost to avoid mishaps of any kind.
9. The Building shall be demolished completely above ground level, foundations upto 300mm depth below existing ground level etc. and all serviceable and unserviceable material including building rubbish etc. shall be removed from the site and make the site level, clear and tidy at the expense of the tenderer/bidder (including the provision of the necessary tool & plant, scaffolding etc.) within stipulated period/extended period if any from the date of the acceptance of the tender/bid and in all respects to the satisfaction of the Engineer-in-Charge, who shall be allowed access to the work, failing which Government shall be entitled to do it at the risk and expense of the agency or to treat the agency's default as ground for terminating the contract.
10. The PG amount shall be refunded to the contractor without any interest after successful completion of work and EOT.
11. The contract shall be considered as complete subject to following conditions:
 - i) Clearing the premises on which work shall be executed including all serviceable and unserviceable materials, malba/ rubbish, T&P, barricades, scaffolding, other materials and cleaning the site.
 - ii) Disposal of all unserviceable material to municipal dumping ground.
12. The work shall be carried out as per the terms and condition of the contract. Work shall be monitored by the Engineer-in-charge and his authorized representatives at site. The contractor shall acquire no interest in the land comprised in the said property except a license to enter thereon for the purpose only of the demolition aforesaid, and in particular shall not be entitled to reside or allow anyone to reside or remain on the property except guards that too for the period of contract only.
13. Agency shall take all necessary precautions to avoid fire hazard at site and in case of any incident/accident at site agency shall be solely responsible and shall make good all such losses at his own cost. Nothing extra shall be paid to the agency on account of this.
14. Agency shall arrange water and electricity to execute the work at their own cost.
15. Agency shall dismantle /demolish the structure auctioned & remove all serviceable /Unserviceable materials, articles and malba from site at his own cost.

16. Agency shall adopt all the safety measures for the workmen, staff & users/ occupants/ Visitors in building during the work.
17. Agency shall take all precautions so as not to damage any services like water lines, sewers /drains, roads, paths, any part of building electric cable /poles etc during the work. Any such damage made advertently or inadvertently by the agency shall be made good by the agency at their own cost.
18. Agency shall provide helmets, gumboots, safety belts, goggles, gloves for the safety of workmen & staff at his own cost.
19. Agency shall not create any inconvenience to the users/occupants during the work.
20. Agency shall not damage any existing tree at the site of work, if any issue arises in this matter during the course of work, it shall be solely the responsibility of the agency and any damages shall be dealt by the agency at his own cost.
21. The rates shall however include all jungle/bushes clearance, dressing/leveling the ground after execution of work as per direction of Engineer-in-charge.
22. Dismantling /demolishing & removal of Dismantled materials/ articles (serviceable/ unserviceable/malba/rubbish) shall be carried out side by side simultaneously on daily basis.
23. The work will be based on as is where is basis.
24. If the contractor fails to maintain the required progress to complete the work and clear the site on or before the contract or extended date of completion, he shall, without prejudice to any other right or remedy available under the law to the Government on account of such breach, pay as agreed compensation the amount calculated at the rates stipulated below as the authority specified in schedule 'F' (whose decision in writing shall be final and binding) may decide the amount of compensation for delay in work for every completed day as below:
 Compensation for delay: @ 10% of PG of absolute quoted rate amount per month of delay to be computed on per day basis provided always that the total amount of compensation for delay to be recovered under this condition shall not exceed the amount of PG and bid amount. The amount of compensation may be adjusted or set-off against PG amount or any sum payable to the Contractor under this or any other contract with the Government.

25. Scope of Handling of C&D Waste:

- a) The debris / building rubbish waste and the like (Construction & Demolition waste commonly known as C & D waste) generated from the demolition work, should be segregated.
- b) C&D waste shall be taken out to be disposed from the campus in a legal and environment-friendly way to the “local body approved dumping/Land fill sites”, after approval of Engineer-in-Charge. **The documentary proof with respect to disposal of all C&D waste generated out of demolition work shall be submitted to Engineer-in-Charge on weekly basis.** The waste shall be disposed of as per Local Body approved dumping ground or any other approved site by competent authority can be used for the purpose. Other building rubbish, etc. can be disposed of at suitable location as per prevailing guidelines of competent authority/ local body. The guidelines issued by local authority shall be abided by the Agency.
- c) The material like bricks, wooden doors, trusses, steel reinforcement rods and debris etc. from demolition including the electrical installations and fittings except substation/DG set shall become the property of agency.

26. Conditions of National Green Tribunal:

- a) The agency shall not store/ dump demolition material or debris on the roads within the campus as well as the peripheral roads around the campus.
- b) The agency shall get prior approval from Engineer-in-Charge for the area where the demolition material or debris can be stored beyond the roads. This area shall not cause any obstruction to the free flow of traffic /inconvenience to the pedestrians/public in general. It should be ensured by the agency that no accidents occur because of such permissible storage.
- c) The agency shall take appropriate protection measures like raising wind breakers of appropriate height on all sides of the plot/area to ensure that no demolition material dust fly outside the plot area, if required.
- d) The agency shall ensure that all the trucks or vehicles of any kind which are used for construction purposes or carrying demolition work are fully covered. The agency shall take every necessary precaution that the vehicles are properly cleaned and dust free to ensure that en-route their

destination, the dust, sand or any other particles are not released in air or contaminate the air.

The agency shall provide masks to every worker on the construction site who are involved in loading, unloading and carriage of construction material and construction debris to prevent inhalation of dust particles.

27. Anti-Smog Guns:

- a) If directed by department, the agency shall provide manually operated trolley mounted anti-smog guns in sufficient number of suitable throws for 3600 rotations and 00-600 raising with water filter support and movable wheels & 2 off road pneumatic wheels.
- b) The agency shall compulsorily use wet jet in grinding and stonecutting.
- c) The agency shall comply with all the preventive and protective environmental steps as stated in the MoEF guidelines 2019.
- d) The agency shall carry out on-Road-Inspection for black smoke generating machinery. The agency shall use cleaner fuel.
- e) The agency shall ensure that all DG set comply emission norms notified by MoEF.
- f) The agency shall use vehicles having pollution under control certificate. The emissions can be reduced by a large extent by reducing the speed of a vehicle to 20 Kmph. Speed bumps shall be used to ensure speed reduction. In case where reductions speed cannot effectively reduce fugitive dust, the agency shall divert traffic to nearby paved areas.
- g) The agency shall ensure that the demolished material is covered by tarpaulin. The agency shall take all other precaution to ensure that no dust particles are permitted to pollute air quality because of such storage.
- h) Any violation of orders of MoEF including guidelines of State Government, SPCB or any officer of any department shall lead to stoppage of work for which Agency shall be responsible and no hindrance shall be accounted in this regard.

28. Prevention of Nuisance and Pollution:

- a) The Agency shall take all necessary precautions to prevent any nuisance or inconvenience to the owners, tenants or occupiers of adjacent properties and to the public in general and to prevent any pollution and damages to such properties, service lines and any

pollution. Agency shall make good at his own cost and to the satisfaction of the Engineer-in-Charge, any damage to roads, paths, drainage works or public or private property whatsoever caused by the execution of the work or by traffic brought thereon by the Agency. All waste or superfluous materials shall be cleaned away by the Agency without any reservations entirely to the satisfaction of the Engineer-in-Charge at no extra cost.

- b) The site shall be kept clean of all debris, up to existing road level rubbish and dirt & all surplus waste material all the time. All machines, equipment and laborers for this purpose will be arranged by Agency and nothing extra shall be payable on this account.
- c) If at any stage, the demolition activity is stopped due to the enforcement of the statutory orders by the Government such as closure of the works in Mumbai area due to pollution etc. or due to change in Government policies or due to change in the local body norms /approvals/ NOC or pandemic conditions, etc. then the agency shall be granted extension of time after considering the various factors involved but nothing extra shall be paid to the agency for the duration during which the work was stopped due to these reasons.
- d) Any penalty imposed by MPCB/Civil bodies/local authorities/violation of NGT guideline in respect of pollution i.e. air, water, sound, dust, etc. and for noncompliance of their guidelines issued by them from time to time shall be borne by the contractor. Nothing extra shall be paid on this account.

29. Security of the Site:

- a) The Agency shall be wholly responsible for security of site and works. The Agency shall be responsible for keeping unauthorized persons off the Site; and Authorized persons shall be limited to the Employees of the Agency, Sub Agency or persons as authorized by the Engineer-in-Charge.
- b) The agency shall be the responsible to maintain the security/watch & ward of the buildings to be dismantled after taking over the buildings and the Engineer-in-Charge shall not be responsible for any type of mis-happening and for any loss of any materials for the site.

30. Guidelines for air Pollution Mitigation.

- a) All the structures under demolition shall be covered with tarpaulin / green cloth / jute sheet from top to bottom. There shall be continuous sprinkling / spraying of water during the process of demolishing of the structure.
- b) It shall be ensured that water fogging shall be carried out during loading and unloading of materials at the construction sites (use of stationary / mobile anti-smog guns).
- c) The water sprinkling shall be done on debris / earth material etc. which are prone to generate air borne particulate matters at all construction sites without fail.
- d) All vehicles carrying construction materials shall be fully covered (i.e. from top and all sides) so that construction material or debris does not become airborne during transportation and the vehicle shall not be overloaded to avoid any spillage from the vehicle.
- e) All the work sites shall ensure that the grinding, cutting, drilling, sawing and trimming work is carried out in enclosed area and water sprinkler / water fogging is continuously done while working to avoid escape of fugitive air.
- f) All the construction sites shall ensure that C & D (construction and Demolition) waste generated within the premises / site of work is transported to designated unloading site strictly as per BMC's C & D Waste Management Plan. After unloading the debris, the vehicle shall be washed and cleaned thoroughly.
- g) All vehicles carrying materials shall have valid PUC certificates and the same shall be produced as and when asked for by competent authorities.
- h) All the construction personnel/managers shall mandatorily wear personal protective equipment such as masks, goggles, helmets, etc.
- i) The loose soil, sand construction material and debris of any kind and quantity shall be stored in demarcated / dedicated area and properly barricaded, fully covered / enclosed / protected with tarpaulins. It shall be ensured that there is no dumping of construction material and debris on public roads, footpaths, pavements and open area.
- j) Vehicle tyre washing facilities shall be provided at all exit points of construction sites.

ADDITIONAL CONDITIONS AND SPECIFICATIONS

1. The contractor(s) shall take all necessary approval from the local body BMC /MCGM/ MMRDA, MTNL, MSEB, MSEDCL etc. police and other authorities that may be required by law and obtain all requisite permission for demolition work and pay all fee, taxes, security, bank guarantee, caution money etc. and charges which may be leviable on account of these operations in executing the contract. Nothing shall be paid on this account by the department. He shall make good any damage to the adjoining property whether public or private and shall supply and maintain lights either for illumination or for cautioning the public at night. Contractor(s) will submit safety plan for cordoning of the area.
2. The Contractor(s) shall take all precautions to avoid accidents by exhibiting necessary caution boards day and night, speed limit boards, red flags, red lights and providing barriers. He shall be responsible for all damages and accidents caused to existing/new work due to negligence on his part or awarded. No hindrances shall be caused to traffic during the execution of the work. In case of any accident of labours /contractor(s) staff the entire responsibility will rest on the part of the contractor and any compensation under such circumstances if becomes payable the same shall be entirely born by the contractor and department shall have no role on this account. Nothing extra shall be paid on these accounts.
3. The Contractor(s) shall take instructions from the Engineer-in-Charge regarding collection and stacking of materials at any place. No excavated earth or building rubbish shall be stacked on areas where other demolition activities to be carried out. The stacking shall take place as per stacking plan however, if any change is required, the same shall be done with the approval of Engineer-in-Charge.
4. The department shall not bear responsibility for lack of knowledge of site condition and also the consequences thereof. The information and site data shown in the drawings and mentioned herein and also elsewhere in the tender documents are being furnished for general information and guidance only. The Engineer-in-charge in no case shall be held responsible for the accuracy thereof or any interpretation / or conclusions drawn there from by the contractor.
5. The contractor shall conduct his work, so as not to interfere with or hinder the progress or completion of the work being performed by other contractor(s) or by the Engineer-in- Charge and shall as far as possible arrange his work and shall place and dispose off the materials being used or removed, so as not to interfere with the operations of other contractor simultaneously working or he

shall arrange his work with that of the others in an acceptable and coordinated manner and shall perform it in proper sequence to the complete satisfaction of others. Stocked unserviceable debris thus generated during the process of demolition of buildings shall be cleared simultaneously according to the pace of demolition, so that clear working space at site can be available.

6. No compensation shall be made for any damage caused by rain, snowfall, flood or any other natural calamity, whatsoever during the execution of the work. The contractor shall be fully responsible for any damage to the Govt. property and work he shall make good the same at his risk and cost.
7. The work may be carried out in more than one shift or during night, no claim on this account shall be entertained. The contractor has to take permission from the police /local authorities etc. if required for work during night hours, no claim / hindrance on this account shall be considered if work is not allowed during nighttime.
8. Existing drains, pipes, cables, over-head wires, sewer lines, water lines and similar services encountered in the course of the execution of work shall be protected against the damage by the contractor at his own expense. In case the same are to be removed and diverted. The same shall be payable to the contractor. The contractor shall workout the cost and the same shall be approved by Engineer-in-Charge. The contractor shall not store materials or otherwise occupy any part of the site in a manner likely to hinder the operation of such services.
9. The Contractor shall be responsible for the watch and ward / guard of the buildings safety, dismantled materials/articles by him against pilferage and breakage and nothing extra shall be paid on this accounts.
10. Work is to be carried out in a restricted area. It shall be deemed that the contractor has satisfied himself as to the nature and location of the work, general and local conditions and particularly those pertaining to transport, including the restrictions on plying trucks etc. The department may provide all assistance by way of reasonable recommendations, in obtaining permits for plying trucks etc. from the concerned traffic authorities but bears no responsibility for the same. It shall be assumed that the contractor has also satisfied himself about,handling, availability and storage of materials, availability of labour, weather conditions at site and general ground level and the contractor has estimated and calculated his cost accordingly.
11. The tenderer shall study carefully, the specifications, schedule of quantities and conditions of the tender documents to fully appreciate the scope of work before quoting his rates.

12. The dismantling and demolishing of building shall be carried out in the manner complying in all respects with the requirements of relevant bye-laws of the local body under the jurisdiction of which the work is to be executed or as directed by the Engineer-in-Charge and nothing extra shall be paid on this account.
13. The contractor shall ensure the stability of the excavation so that the surrounding ground and all adjoining structures and plants will be safe against settlement, subsidence, and damage and that there is no risk of injury to personnel.
14. The contractor shall be responsible for arranging at his own cost all necessary tools and plants required for proper execution of work.
15. **Get required local body approval for dismantling and removing debris at BMC approved local dumping ground, no extra payment on this accord will be paid.**
16. It shall be ensured by the contractor that no electric live wire is left exposed or unattended to avoid any accident in this regard. No payment shall be made on this account.
17. Contractor shall submit the dismantling methodology before the start of work, which should be approved by the Engineer-in-Charge, without approval work cannot be started.

FORM OF PERFORMANCE SECURITY (GUARANTEE)

BANK GUARANTEE BOND

In consideration of the President of India (hereinafter called "The Government") having offered to accept the terms and conditions of the proposed agreement between.....and (herein after called "the said Contractor(s)") for the work(hereafter called" the said agreement") having agreed to production of a irrevocable Bank Guarantee for Rs.....(Rupees.....only) as a security/guarantee from the contractor(s) for compliance of this obligations in accordance with the terms and conditions in the said agreement.

- 1) We.....(hereinafter referred to as "the Bank") hereby(indicate the name of the Bank) undertake to pay to the Government in amount not exceeding Rs.....(Rupees.....Only) on demand by the Government.

- 2) We do hereby undertake to pay the amounts due and payable(indicate the name of the Bank) under this Guarantee without any demure, merely on a demand from the Government stating that the amount claimed is required to meet the recoveries due or likely to be due from the said contractor(s). Any such demand made on the Bank shall be conclusive as regards the amount due and payable by the bank under this Guarantee. However, our liability under this guarantee shall be restricted to an amount not exceeding Rs.....(Rupees.....only)

- 3) We, the said bank further undertake to pay to the Government any money so demanded notwithstanding any dispute or disputes raised by the contractor(s) in any suit or proceeding pending before any court or Tribunal relating thereto, our liability under this present being absolute and unequivocal.
The payment so made by us under this bond shall be a valid discharge of our liability for payment there under and the contractor(s) shall have no claim against us for making such payment.

- 4) We further agree that the guarantee herein contained(indicate the name of the Bank)shall remain in full force and effect during the period that would be taken for the performance of the said agreement and that it shall continue to be enforceable till all the dues of the Government under or by virtue of the said agreement have been fully

paid and its claims satisfied or discharged or till Engineer-in-Charge on behalf of the government certified that the terms and conditions of the said agreement have been fully and properly carried out by the said contractor(s) and accordingly discharges this guarantee.

- 5) We further agree with the Government that(indicate the name of the Bank)the Government shall have the fullest liberty without our consent and without effecting in any manner our obligations hereunder to vary any of the terms and conditions of the said agreement or to extend time of performance by the said contractor(s) from time to time or to postpone for any time or from time to time any of the powers exercisable by the Government against the said contractor (s) and to forbear or enforce any of the terms and conditions relating to the said agreement and we shall not be relieved from our liability by reason of any such variation, or extension being granted to the said contractor(s) or for any forbearance, act of omission on the part of the Government or any indulgence by the Government to the said contractor(s) or by any such matter or thing whatsoever which under the law relating to sureties would, but for this provision, have effect of so relieving us.
- 6) This guarantee will not be discharged due to the change in the constitution of the Bank or the contractor(s).
- 7) We lastly undertake not to revoke this (indicate the name of the Bank) guarantee except with the previous consent of the Government in writing.
- 8) This guarantee shall be valid up to..... Unless extended on demand by Government. Notwithstanding anything mentioned above, our liability against this guarantee is restricted to Rs..... (Rs..... only) and unless a claim in writing is lodged with us within One Month of the date of expiry or the extended date of expiry of this guarantee all our liabilities under this guarantee shall stand discharged.

Dated the day of.....for.....
(Indicate the name of bank)

AE _____ EE _____

ANNEXURE-C**SCHEDULE OF QUANTITY**

Name of Work: Dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials of distressed /dilapidated 11 Nos (G+3) Residential buildings and multi-purpose hall of RBI at Chembur, Mumbai

S. No.	Description of Item	Qty	Unit	Rate	Amount
1	Dismantling & Demolition including disposal of unserviceable materials and credit of serviceable materials of distressed /dilapidated 11 Nos (G+3) Residential buildings and Multi-purpose hall, of RBI at Chembur, Mumbai. Demolition of RCC framed structure buildings including foundations up to 300 mm below the ground level completely and Disposal of building rubbish / malba / similar unserviceable, dismantled or waste materials from the site by mechanical means, including all operation i.e. leveling, dressing, loading, transporting, unloading at approved municipal dumping ground for all leads and lifts involved complete as per direction of Engineer-in-charge. (Bid is only for above item and exclusive of land below & surrounding of the buildings)	1	Job		
	Total =				

NOTE:

- a. If quoted rate is in "Normal Item" this amount will be paid to the contractor/ Firm by the CPWD.

If quoted rate is in "Minus Item" this amount will be paid to the CPWD by the Contractor /Firm.

**Executive Engineer & Senior Manager-I,
O/o. CE cum ED Mumbai,
CPWD, Navi Mumbai -400614**

***** *****

AE _____ EE _____

केन्द्रीय लोक निर्माण विभाग
कार्यालय ज्ञापन

No. DG/CON/Maintenance 2023/01

ISSUED BY THE AUTHORITY OF DIRECTOR GENERAL, CPWD

Nirman Bhawan, New Delhi


Dated: 10.11.2023

Sub: Modification in GCC Maintenance Works 2023 Receipt and refund of EMDs online through e-gateway of SBI for e-tendering as pilot cases – reg.

The provision on earnest money deposit (EMD) through e-tendering is modified as under and shall only be applicable for C, E, I, N and Central Secretariat Divisions under ADG (Delhi) as pilot cases with immediate effect:-

Existing Provision	Modified Provision
CPWD-EPC CPWD-7/8	CPWD-EPC CPWD-7/8
GOVERNMENT OF INDIA CENTRAL PUBLIC WORKS DEPARTMENT Percentage Rate Tender/Item Rate Tender & Contract for Works	GOVERNMENT OF INDIA CENTRAL PUBLIC WORKS DEPARTMENT Percentage Rate Tender/Item Rate Tender & Contract for Works
TENDER I/We have deposited EMD for the prescribed amount in the office of concerned Executive Engineer as per the bid document.	TENDER I/We have deposited EMD through online payment mode for the prescribed amount as per the bid document.
A copy of earnest money deposit receipt of prescribed amount deposited in the form of Insurance Surety Bonds, Account Payee Demand Draft, Fixed Deposit Receipt, Banker's Cheque or Bank Guarantee (as prescribed) issued by a Commercial Bank, is scanned and uploaded (strike out as the case may be). If I/We, fail to	In respect of portion of EMD prescribed in the shape of BG, the scanned copy of original Bank Guarantee including e-Bank Guarantee (as applicable) of any commercial bank having validity for a period of 90 days for single bid and 180 days for two bid systems or more from the last date of receipt of bids (strike out as the case may be), is to be uploaded. If I/We, fail to.....

This is issued with the approval of DG CPWD.


10.11.2023
(वी. पी. साहू)

अधीक्षण अभियंता (सी.एंड एम.)

Issued from file No. CSQ/CM/17(1)/2023/Maintenance e-file 9134857

के.लो.नि.वि. तथा लो.नि.वि. दिल्ली के सभी अधिकारियों को आवश्यक सूचना एवं कार्यवाही हेतु (के.लो.नि.वि.वेबसाइट के माध्यम से)।

अभिषेक
10/11/2023
R.K. JAIN
(EE (Contact))

केन्द्रीय लोक निर्माण विभाग
कार्यालय ज्ञापन

No. DG/CON/Maintenance 2023/02

ISSUED BY THE AUTHORITY OF DIRECTOR GENERAL, CPWD

Nirman Bhawan, New Delhi

Dated: 08.12.2023

**Subject: Modifications in Conditions of Contract, Clause 5 and
schedule F in clause 5 of GCC 2023 Maintenance
Works**

The following amendments are made in the GCC 2023 for Maintenance works.

Existing Provision	Modified Provision
<p>CONDITIONS OF CONTRACT</p> <p>Definitions</p> <p>2. In the contract, the following expressions shall, unless the context otherwise requires, have the meanings, hereby respectively assigned to them:-</p> <p>(i) to (xvii)</p> <p>(xviii) No provision</p>	<p>CONDITIONS OF CONTRACT</p> <p>Definitions</p> <p>2. No change:-</p> <p>(i) to (xvii) No Change</p> <p>(xviii) Concurrent delay: Concurrent delays are those delays occurring in the work concurrently in any combination or combination of all delay fall under different sub clauses 5.2, 5.3 and 5.5.</p>
<p>Clause 5 Time and Extension for Delay</p> <p>The time allowed for execution of the Works as specified in the Schedule 'F' or the extended time in accordance with these conditions shall be the essence of the Contract. The execution of the work shall commence from such time period as mentioned in schedule 'F' or from the date of handing over of the site, notified by the Engineer-in-Charge, whichever is later. If the Contractor commits default in commencing the execution of the work as aforesaid, the performance guarantee shall be forfeited by the Engineer in Charge and shall be absolutely at the disposal of the Government without prejudice to any other right or remedy available in law.</p>	<p>Clause 5 Time and Extension for Delay</p> <p>The time allowed for execution of the Works as specified in the Schedule 'F' or the extended time in accordance with these conditions shall be the essence of the Contract. The execution of the work shall commence from such time period as mentioned in schedule 'F' or from the date of handing over of the site, notified by the Engineer-in-Charge, whichever is later. If the Contractor commits default in commencing the execution of the work as aforesaid and such default continues even after time period specified in the notice in writing by the Engineer-in-Charge then the performance guarantee shall be forfeited by the Engineer-in-Charge and shall be absolutely at the disposal of the Government without prejudice to</p>

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(EE (Contact))

	<p>any other right or remedy available in law.</p> <p>The contract shall stand determined when such decision of forfeiture of the performance guarantee is issued to the contractor.</p>
<p>5.1 As soon as possible but within 7 (seven) working days of award of work and in consideration of</p> <p>a. Schedule of handing over of site as specified in the Schedule 'F'</p> <p>b. Schedule of issue of designs as specified in the Schedule 'F',</p> <p>i. the Contractor shall submit a Time and Progress Chart for each mile stone. The Engineer-in-Charge may within 7 (seven) working days thereafter, if required modify, and communicate the program approved to the contractor failing which the program submitted by the contractor shall be deemed to be approved by the Engineer-in-Charge. The Chart shall be prepared in direct relation to the time stated in the Contract documents for completion of items of the works. It shall indicate the forecast of the dates of commencement and completion of various trades of sections of the work and may be amended as necessary by agreement between the Engineer-in-Charge and the Contractor within the limitations of time imposed in the Contract documents.</p> <p>ii. In case of non-submission of construction programme by the contractor, the program approved by the Engineer-in-Charge shall be deemed to be final.</p>	<p>5.1 The contractor as soon as possible but within 7 (seven) days of issue of letter of award of work shall submit a time and progress chart to the Engineer-in-Charge. Such chart shall be made in due consideration of</p> <p>a. Schedule of handing over of site as specified in the Schedule 'F'</p> <p>b. Schedule of issue of design(s) and drawing(s) as specified in the Schedule 'F'.</p> <p>i. The Contractor shall submit a Time and Progress Chart for each milestone. The Engineer-in-Charge may within 7 (seven) days of receipt of such chart, make modifications thereafter, if any, and communicate the approved chart to the contractor, failing which the chart submitted by the contractor shall be deemed to be approved by the Engineer-in-Charge. The Chart shall be prepared in direct relation to the time stated in the Contract documents for completion of items of the works. It shall indicate the forecast of the dates of commencement and completion of various trades of sections of the work and may be amended as necessary by agreement between the Engineer-in-Charge and the Contractor within the limitations of time imposed in the Contract documents.</p> <p>ii. In case of non-submission of time and progress chart by the contractor, the chart prepared by the Engineer-in-Charge shall be deemed to be final.</p>

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<p>iii. The approval by the Engineer-in-Charge of such programme shall not relieve the contractor of any of the obligations under the contract.</p> <p>iv. The contractor shall submit the Time and Progress Chart and progress report using the mutually agreed software or in other format decided by Engineer-in-Charge for the work done during previous month to the Engineer-in-charge on or before 5th day of each month failing which a recovery as per Schedule F to be decided by the NIT approving authority shall be made on per week or part basis in case of delay in submission of the monthly progress report</p> <p>v. No provision</p>	<p>iii. The approval by the Engineer-in-Charge of such programme shall not relieve the contractor of any of the obligations under the contract.</p> <p>iv. The contractor shall submit the Time and Progress Chart containing upto date progress of work using the mutually agreed software or in the format decided by Engineer-in-Charge. Such chart shall be submitted by the contractor on or before 5th day of each month failing which a recovery as mentioned in Schedule 'F' shall be made at the earliest from running account bill without any notice in this regard.</p> <p>v. While recording the hindrances in the progress of the work, due consideration should be given to the cause of hindrance. The hindrances shall be segregated in following categories :</p> <p>a) delays due to reasons beyond the control of both parties (sub-clause 5.2)</p> <p>b) delays attributable to the Department and concurrent delays (sub-clause 5.3).</p> <p>c) delays solely attributable to the contractor (sub-clause 5.5)</p>
<p>5.2</p> <p>If the work(s) be delayed by:-</p> <p>i. force majeure, or</p> <p>ii. abnormally bad weather, or</p> <p>iii. serious loss or damage by fire, or</p> <p>iv. civil commotion, local commotion of workmen, strike or lockout, affecting any of the trades employed on the work, or</p> <p>v. delay on the part of other contractors or tradesmen engaged by Engineer-in-Charge in</p>	<p>5.2 Delays due to reasons beyond the control of both parties:</p> <p>If the work(s) delayed by:-</p> <p>i. force majeure, or</p> <p>ii. abnormally bad weather, or</p> <p>iii. serious loss or damage by fire, or</p> <p>iv. civil commotion, local commotion of workmen, strike or lockout, affecting any of the trades employed on the work, or</p> <p>v. delay on the part of other contractors or tradesmen engaged by Engineer-in- Charge in</p>

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<p>executing work not forming part of the Contract, or</p> <p>vi. any other cause like above which, in the reasoned opinion of the Engineer-in-Charge is beyond the Contractor's control</p>	<p>executing work not forming part of the Contract, or</p> <p>vi. any other cause like above which, in the reasoned opinion of the Engineer-in-Charge is beyond the Contractor's control.</p>
<p>Then upon the happening of any such event causing delay, the contractor shall immediately give notice thereof in writing to the Engineer-in-Charge but shall nevertheless use constantly his best endeavours to prevent or make good the delay and shall do all that may be reasonably required to the satisfaction of the Engineer-in-Charge to proceed with the works.</p>	<p>Then upon the happening of any such event causing delay, the contractor shall within 03 (three) days give online notice thereof through ERP Portal to the Engineer-in-Charge but shall nevertheless use constantly his best endeavors to prevent or make good the delay and shall do all that may be reasonably required to the satisfaction of the Engineer-in-Charge to proceed with the work(s).</p> <p>The contractor shall have no claim on account of any hindrance in case notice(s) are not given by the contractor through ERP portal.</p> <p>The Engineer-in-Charge, on receipt of such notice(s) after considering the factual ground situation, shall either acknowledge or reject the notice(s)</p> <p>In case of rejection, the reason(s) for rejection shall be communicated by Engineer-in-Charge to the agency.</p> <p>The decision of Engineer-in-Charge with regard to nature of event causing delay, its start date and end date, as has been finalized during acknowledgement of notice, shall be final and binding.</p> <p>The end date of such events shall be recorded by Engineer-in-Charge either during acknowledgment of notice or subsequent to acknowledgement if end date of hindrance is after the date of acknowledgement of notice.</p> <p>In absence of notice by the contractor, Engineer-in-Charge or his representative(s) may record the events causing delay within 05 (five)</p>


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	days of occurrence of hindrance on ERP portal provided further that not recording of events causing delay by the Engineer-in-Charge does not ipso facto entitle the contractor for any hindrance.
The contractor shall have no claim of damages for extension of time granted or rescheduling of milestone/s for events listed in sub clause 5.2.	No change.
<p>5.3</p> <p>In case the work is hindered in the opinion of the contractor, by the Department or for any reason / event, for which the Department is responsible, the authority as indicated in Schedule 'F' shall, if justified, give a fair and reasonable extension of time and reschedule the mile stones for completion of work.</p>	<p>5.3 Delays attributable to the department</p> <p>In case the work is hindered, in the opinion of the contractor, by the Department or for any reason / event, for which the Department is responsible, then upon the happening of such event causing delay, the Contractor shall within 3 (three) days give online notice there of through ERP Portal to the Engineer-in-Charge but shall nevertheless use constantly his best endeavours to prevent or make good the delay and shall do all that may be reasonably required to the satisfaction of the Engineer-in-Charge to proceed with the work.</p> <p>The contractor shall not be entitled for any hindrance in case notice(s) are not given by the contractor through ERP portal.</p> <p>The Engineer-in-Charge, on receipt of such notice(s) after considering the factual ground situation, shall either acknowledge or reject the notice(s).</p> <p>In case of rejection, the reason(s) for rejection shall be communicated by Engineer-in-Charge to the agency.</p> <p>The decision of Engineer-in-Charge with regard to nature of event causing delay, its start date and end date, as has been finalized during acknowledgement of notice, shall be final and binding.</p>

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	<p>The end date of such events shall be recorded by Engineer-in-Charge either during acknowledgment of notice or subsequent to acknowledgement if end date of hindrance is after the date of acknowledgement of notice.</p> <p>In absence of notice by the contractor, Engineer-in-Charge or his representative(s) may record the events causing delay within 05 (five) days of occurrence of hindrance on ERP portal provided further that not recording of events causing delay by the Engineer-in-Charge does not ipso facto entitle the contractor for any hindrance.</p>
Such extension of time or rescheduling of milestone/s shall be without prejudice to any other right or remedy of the parties in contract or in law, provided further that for concurrent delays under this sub clause and sub clause 5.2 to the extent the delay is covered under sub clause 5.2 the contractor shall be entitled to only extension of time and no damages.	Such extension of time or rescheduling of milestone(s) shall be without prejudice to any other right or remedy of the parties in contract or in law, provided further that for concurrent delay(s) under this sub clause and sub clause 5.2 to the extent the delay is covered under sub clause 5.2, the contractor shall be entitled to only extension of time and shall have no claim of damages.
5.4	5.4 Rescheduling of milestone(s) and 'extended date of completion'
Request for rescheduling of Mile stones or extension of time, to be eligible for consideration, shall be made by the Contractor in writing within fourteen days of the happening of the event causing delay on the prescribed forms i.e. Form of application by the contractor for seeking rescheduling of milestones or Form of application by the contractor for seeking extension of time (Appendix - XVI) respectively to the authority as indicated in Schedule 'F'. The Contractor shall indicate in such a request the period by which rescheduling of milestone/s or extension of time is desired.	The request for rescheduling of Milestone(s) and extension of time, shall be made by the Contractor through ERP Portal once in a month on the basis of hindrances accepted by Engineer-in-Charge under sub-clause 5.2 and sub-clause 5.3. The Contractor shall indicate in such a request number of days by which rescheduling of milestone(s) and/or extension of time is desired.
With every request for rescheduling of milestones, or if at any time the actual progress of work falls behind the approved programme by more than 10% of the stipulated period of completion of contract, the contractor shall produce a revised programme without causing any delay in execution	Deleted

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of the work. A recovery as specified in Schedule 'F' shall be made on per day basis in case of delay in submission of the revised programme.

No provision

The authority as indicated in Schedule 'F', after examining the request, shall give a fair and reasonable extension of time for completion of work and simultaneously reschedule the milestone(s), if required so. The authority shall consider all the hindrances accepted as per sub-clauses 5.2, 5.3 and 5.5.

The authority shall decide rescheduling of milestone(s) and extension of time within 21 (Twenty One) days of the request submitted by the contractor through ERP portal. In event of no request by the contractor for rescheduling of milestone(s) and extension of time, the authority as indicated in Schedule F, after affording opportunity to the contractor, may give fair and reasonable extension of time based on hindrances accepted by Engineer-in-Charge and reschedule the milestone(s) once in a month. Such justified extension of time shall determine the 'extended date' of completion of work.

5.4.1 In any such case the authority as indicated in Schedule 'F' may give a fair and reasonable extension of time for completion of work or reschedule the mile stones.

5.4.1 Provided that the end date of any event causing delay shall not fall beyond the date of request for extension of time or rescheduling of milestone(s) by the contractor. In case end date of event falls beyond the date of submission of said request, then period for extension up to date of application shall be considered in the said request for events eligible for consideration and remaining period shall be applied in subsequent request of extension of time or rescheduling of milestone(s).

E-in-C shall finalize/ reschedule a particular mile stone before taking an

Engineer-in-Charge shall finalize/ reschedule a particular mile stone

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<p>action against subsequent mile stone. Such extension or rescheduling of the milestones shall be communicated to the Contractor by the authority as indicated in Schedule 'F' in writing, within 21 days of the date of receipt of such request from the Contractor in prescribed form. In event of non-application by the contractor for extension of time E-in-C after affording opportunity to the contractor, may give, supported with a programme (as specified under 5.4 above), a fair and reasonable extension within a reasonable period of occurrence of the event.</p>	<p>before taking an action against subsequent mile stone. Such extension or rescheduling of the milestones shall be communicated to the Contractor by the authority as indicated in Schedule 'F' in writing, within 21 (twenty one) days of the date of receipt of such request from the Contractor on ERP Portal.</p>
<p>5.5</p> <p>In case the work is delayed by any reasons, in the opinion of the Engineer- in-Charge, by the contractor for reasons beyond the events mentioned in clause 5.2 or clause 5.3 or clause 5.4 and beyond the justified extended date, without prejudice to right to take action under Clause 3, the Engineer-in-Charge may grant extension of time required for completion of work without rescheduling of milestones. The contractor shall be liable for levy of compensation for delay for such extension of time.</p>	<p>5.5 Delays attributable solely to the contractor</p> <p>In case the work is delayed by reasons solely attributable to the contractor, then Engineer-in-Charge or his representative(s) may record the event causing delay within 05 (five) days of occurrence of delay in the ERP portal. Contractor shall take the notice of the same for necessary action. He may submit his version, if any within 05 (Five) days. Engineer-in-Charge, considering the version of the contractor, will take decision on such recording of the event and the decision of the Engineer-in-Charge shall be final and binding.</p> <p>The contractor shall be liable for levy of compensation for such delays (i.e. for the period beyond the justified extended date of completion as determined in sub clause 5.4 and this default of contractor shall be dealt in conjunction with clause 2 of the contract.</p> <p>In case the work is delayed, due to hindrances attributable solely to the contractor, beyond the justified extended date (as stated in sub clause 5.4), the authority indicated in Schedule 'F', without prejudice to provisions to take action under Clause 3, may grant extension of</p>


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	time required for completion of work without rescheduling of milestone(s) and extend the date of completion.
PROFORMA OF SCHEDULES (Separate Performa for Civil, Elect.& Hort. Works in case of Composite Tenders) SCHEDULE 'F' Clause 5 Authority to decide: i. Extension of time (Engineer in Charge or Engineer in Charge of Major Component in case of Composite Contracts, as the case may be) ii. Rescheduling of mile stones (Superintending Engineer/ PM/CPM in Charge or Superintending Engineer/ PM/CPM in Charge of Major Component in case of Composite Contracts, as the case may be) iii. Shifting of date of start in case of delay in handing over of site (Superintending Engineer/ PM/CPM in Charge or Superintending Engineer in Charge of Major Component in case of Composite Contracts, as the case may be)	PROFORMA OF SCHEDULES (Separate Performa for Civil, Elect. & Hort. Works in case of Composite Tenders) SCHEDULE 'F' Clause 5 i. Authority to convey the decision of shifting of milestone and extension of time (Engineer-in-Charge or Engineer-in-Charge of Major Component in case of Composite Contracts, as the case may be) ii. Authority to decide rescheduling of milestone and extension of time (SE/SE&PD/CE/ CE&ED). iii. Shifting of date of start in case of delay in handing over of site (SE/SE&PD/CE/ CE&ED).

This OM is applicable for all NITs uploaded after date of issue of this OM.

This is issued with the approval of DG CPWD.


 08.12.2023
 (वी. पी. साह)

अधीक्षण अभियंता (सी.एंड एम.)

Issued from file No. CSQ/CM/17(1)/2023/ Maintenance e-file 9161772

के.लो.नि.वि. तथा लो.नि.वि. दिल्ली के सभी अधिकारियों को आवश्यक सूचना एवं कार्यवाही हेतु (के.लो.नि.वि.वेबसाइट के माध्यम से)।


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केन्द्रीय लोक निर्माण विभाग

कार्यालय झापन

No. DG/CON/Maintenance 2023/03

ISSUED BY AUTHORITY OF DIRECTOR GENERAL, CPWD

NIRMAN BHAWAN, NEW DELHI

Dated: 18.12.2023

Subject: Modifications in Conditions of Contract, Clause 12 and Schedule E and F of GCC 2023 for Maintenance Works

The following amendments are made in the GCC 2023 Maintenance Works:

Existing provision	Modified provision
CONDITIONS OF CONTRACT	CONDITIONS OF CONTRACT
Definitions 2. In the contract, the following expressions shall, unless the context otherwise requires, have the meanings, hereby respectively assigned to them:- (i) to (x)(a)	Definitions 2. In the contract, the following expressions shall, unless the context otherwise requires, have the meanings, hereby respectively assigned to them:- (i) to (x) (a) No change
(x) (b) Schedule(s) referred to in these conditions shall mean the relevant schedule(s) annexed to the tender documents or the standard Schedule of Rates of the government mentioned in Schedule 'F' hereunder, with the amendments thereto issued upto the date of receipt of the tender.	(x) (b) Schedule(s) referred to in these conditions shall mean the relevant schedule(s) annexed to the tender documents or the standard Schedule of Rates of the government mentioned in Schedule 'F' hereunder, with the amendments thereto issued previous day of the last date of submission of the tender.
(xi) to (xv)	(xi) to (xv) No change
(xvi) No provision	(xvi) Extra items are those items which are not available in the contract. a. Non Schedule Extra Items are those items which are not available in the Standard Schedule of Rates specified in Schedule F. b. Scheduled Extra Items are those items which are available in the Standard Schedule of Rates specified in Schedule F.
(xvii) No provision	(xvii) Completion cost: The completion cost includes gross amount of work done, amount of extra item(s) and deviation(s) and escalation amount admissible as per agreement etc.

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(xviii) No provision	(xviii) Maintenance work: Maintenance work(s) are those work(s) which includes upgradation, aesthetic improvement, special repair, addition/ alteration, annual repair, comprehensive maintenance work etc.
<p>Clause 12 Deviations/ Variations Extent and Pricing</p> <p>The Engineer-in-Charge shall have power (i) to make alteration in, omissions from, additions to or substitutions for the original specifications, drawings, designs and instructions that may appear to him to be necessary or advisable during the progress of the work, and (ii) to omit a part of the works in case of non-availability of a portion of the site or for other reasons and the contractor shall be bound to carry out the works in accordance with any instruction given to him in writing signed by the Engineer-in-Charge and such alterations, omissions, additions or substitutions shall form part of the contract as if originally provided therein and any altered, additional or substituted work which the contractor may be directed to do in the manner specified above as part of the works, shall be carried out by the contractor on the same conditions in all respects including price on which he agreed to do the main work except as hereafter provided.</p>	<p>Clause 12 Deviations/ Variations Extent and Pricing</p> <p style="text-align: center;">No change</p>
<p>The completion cost of any agreement for maintenance works including works of upgradation, aesthetic, special repair, addition/ alteration should not exceed two times the contract amount. Deviation upto 1.25 times of contract amount shall be approved by Engineer-in-Charge with recorded reasons. Deviation beyond 1.25 times upto 1.50 times of contract amount shall be approved by SE/CE (as applicable) with recorded reasons. In exceptional case, ADG/SDG (as applicable) shall have power to approve the deviation beyond 1.50 times upto 2.0</p>	<p>The completion cost shall, in no case, exceed 1.5 times the contract amount.</p> <p>Contractor will devise a system to keep a watch on quantum of work taken up vis-a-vis balance items required to complete defined scope of work and will give the alerts to Engineer-in-Charge before taking up extra item(s), deviation(s) so that completion cost does not exceed above limit. Work executed beyond above limit will neither be recorded nor be paid.</p>


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<p>times of contract amount with recorded reasons and take suitable corrective action.</p>	<p>Engineer-in-Charge will verify and confirm the alerts before assigning deviation(s) and / or extra item(s) to the contractor. If additional work(s) is required to complete defined scope of work beyond above limit then Engineer-in Charge may take up such work(s) separately. The contractor will not have any claim(s) whatsoever on this account.</p>
<p>12.1 The time for completion of the works shall, in the event of any deviations resulting in additional cost over the tendered value sum being ordered, be extended, if requested by the contractor, as follows :</p> <ul style="list-style-type: none"> (i) In the proportion which the additional cost of the altered, additional or substituted work, bears to the original tendered value plus (ii) 25% of the time calculated in (i) above or such further additional time as may be considered reasonable by the Engineer-in-Charge 	<p>12.1 The time for completion of the works shall, in the event of any deviation(s) and extra item(s) resulting in additional cost over the contract amount will be extended, if requested by the contractor, as follows</p> <ul style="list-style-type: none"> (i) In the proportion to the additional cost of work, bears to the original contract amount plus (ii) 25% of the time calculated in (i) above
<p>12.2 Deviation, Extra Items and Pricing</p> <p>Extra items are those which are not available in the contract.</p> <p>For percentage rate tenders, the extra item(s) which are available in the standard schedule of rates specified in Schedule F, shall be paid as per the said schedule rate plus cost index (considered in the estimated cost put to tender) plus/minus percentage above/below quoted on estimated cost put to tender.</p> <p>For item rate tenders, the extra item(s) which are available in the standard schedule of rates specified in Schedule F, shall be paid as per the said schedule rate plus cost index (considered in the</p>	<p>12.2 Deviation, Extra Items and Pricing</p> <p>Deleted</p> <p>Deleted</p>

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estimated cost put to tender) plus/minus percentage above/ below worked out on the basis of overall contract amount and estimated cost of the work put to tender.

In the case of extra item(s) which are not available in the standard schedule of rates specified in Schedule F, the contractor may within fifteen days of the receipt of order or occurrence of the item(s), submit claim for market rate(s), supported with proper analysis of rate and manufacturer's specification for the work, invoices, vouchers, etc. (as applicable).

failing which the rate(s) approved later by the Engineer-in-Charge shall be final and binding.

(a) Non Schedule Extra Item(s) - The contractor, shall within fifteen days of the receipt of order to execute extra item(s) or occurrence of the item(s), submit analysis of rate of extra item(s) based on the rate(s) of material(s) available in basic rate of Standard Schedule of Rate mentioned in schedule F and rate(s) of the material(s) based on tax paid bills which are not available in standard Schedule of Rate mentioned in schedule F. For this purpose, the basic rate of material(s) available in Schedule of Rate(s) mentioned in Schedule F will be enhanced or reduced by the applicable cost index, as the case may be.

The rate(s) of the material(s) which are not available in Standard Schedule of Rates, mentioned in Schedule F, shall be based on, tax paid bill(s) for the material(s) as defined in manufacturer's specification.

Material rate(s) from Standard Schedules of Rate(s) shall be given priority in the analysis of rate(s). The rate of extra item will be

- i. Analyzed rate(s) as above multiplied by (Contract amount divided by estimated cost put to tender), if tendered amount is below the estimated amount put to tender.
- ii. Analyzed rate, if the Contract amount is above the estimated amount put to tender.

Failing which the rate(s) approved later by the Engineer-in-Charge shall be final and binding.


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<p>Where the contractor submits claim for market rate(s) in the manner prescribed above, the Engineer-in-Charge shall, within 45 days of the receipt of the claims, after giving consideration to the analysis of rates and other documents submitted by the contractor, determine the rates on the basis of the market rates and the contractor shall be paid in accordance with the rates so determined.</p>	<p>Where the contractor submits analysis of rate(s) of extra item(s) in the manner prescribed above, the Engineer-in-Charge shall, within 60 days of the receipt of the analysis of rate, after giving consideration to the analysis of rates and other documents submitted by the contractor, determine the rate(s) of extra item(s). The contractor shall be paid in accordance with the rate(s) so determined.</p> <p>However provisional rate(s) on the basis of invoice will be allowed by the Engineer-in-Charge. Invoice shall be accepted only for material(s) not available in the Standard Schedule of Rates mentioned in Schedule F. The contractor while submitting the tax paid bill of purchased material(s) shall ensure that rate(s) of the materials are reasonable and lowest available in the market. If Engineer-in-Charge feels rates in tax paid bill(s) submitted by contractor are not reasonable then he can modify the rate(s) after giving a notice to the contractor. Engineer-in-Charge is the final authority to decide applicable rate(s) of material(s).</p>
<p>(b) No Provision</p>	<p>(b) Scheduled Extra Items</p> <ol style="list-style-type: none"> For percentage rate tender, the extra item(s) shall be paid as per the Standard Schedule of Rates, mentioned in Schedule F, enhanced or reduced by the applicable cost index and further enhanced or reduced by percentage above/ below quoted by the contractor on estimated cost put to tender. For item rate tender, the extra item(s) shall be paid as per the said schedule rate enhanced or reduced by the applicable cost index and multiplied by (Contract amount divided by estimated cost put to tender).



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The rate(s) of extra items so determined by the Engineer-in-Charge shall be final and binding on the contractor, and shall not be arbitrable.	The rate(s) of extra item(s) so determined by the Engineer-in-Charge shall be final and binding on the contractor.
12.3 Deviation, Deviated Quantities, Pricing All the deviated quantities shall be paid at agreement rates	12.3 No change
12.4 The case of any operation incidental to or necessarily has to be in contemplation of tenderer while quoting filing tender, or necessary for proper execution of the item included in the Schedule of quantities or in the schedule of rates mentioned above, whether or not, specifically indicated in the description of the item and the relevant specifications, shall be deemed to be included in the rates quoted by the tenderer or the rate given in the said schedule of rates, as the case may be. Nothing extra shall be admissible for such operations.	12.4 No Change
12.5 No provision	12.5 Cost index Latest available Cost index at the time of beginning of execution of extra item(s) shall be used in sub-clauses 12.2 (a) and 12.2 (b) for calculation of rate(s) of extra item(s).
12.6 No provision	12.6 Labour rates Labour rates will be based on latest available circulars issued by Central Govt. or State Govt. whichever are higher as well as applicable for the work.
PROFORMA OF SCHEDULES (Separate Performa for Civil, Elect.& Hort. Works in case of Composite Tenders) SCHEDULE 'E' Reference to General Conditions of Contract	PROFORMA OF SCHEDULES (Separate Performa for Civil, Elect.& Hort. Works in case of Composite Tenders) SCHEDULE 'E' Reference to General Conditions of Contract : (GCC EPC Projects 2022/ GCC Maintenance Works 2023/ GCC Construction Works 2023)


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	Applicable GCC is as modified & corrected upto previous day of the last date of submission of the tender. (NIT approving authority to mention one GCC in the space provided above)
SCHEDULE 'F' GENERAL RULES & DIRECTIONS: Officer inviting tender Maximum percentage for quantity of items of work to be executed beyond which rates are to be determined in accordance with Clauses 12.2 & 12.3. See below	SCHEDULE 'F' GENERAL RULES & DIRECTIONS: No Change Deleted
9 (ii) Standard CPWD contract Form GCC 2020, CPWD Form 7/ 8 as modified & corrected upto	9(ii) Standard CPWD contract Form General Conditions of Contract Maintenance Works 2023 , CPWD Form 7/ 8 as modified & corrected upto previous day of the last date of submission of the tender.
Clause 12 12.2 Deviation Limit beyond which clauses 12.2 shall apply for building work	Clause 12 Deleted

This issues with the approval of DG CPWD.


18.12.2023
(वी. पी. साहू)

अधीक्षण अभियंता(सी.एंड एम.)

Issued from file No. CSQ/CM/17(1)/2023/Maintenance e-file 9163323

केलोनवि तथा लोनवि दिल्ली के सभी अधिकारियों को आवश्यक सूचना एवं कार्यवाही हेतु।
(केलोनवि वेबसाइट के माध्यम से)


R.K. JAIN
(EE (Contact))

**केन्द्रीय लोक निर्माण विभाग
कार्यालय ज्ञापन**

No. DG/CON/Maintenance 2023/04

ISSUED BY AUTHORITY OF DIRECTOR GENERAL, CPWD

NIRMAN BHAWAN, NEW DELHI

Dated: 08.02.2024

Subject: Modifications in Conditions of Contract and Clause 19 of GCC 2023 for Maintenance Works

The following amendments are made in the GCC 2023 for Maintenance Works:

Existing provision	Modified provision
<p>CONDITIONS OF CONTRACT Definitions 2. In the contract, the following expressions shall, unless the context otherwise requires, have the meanings, hereby respectively assigned to them:-</p> <p>(i) to (xix)</p> <p>(xx) No provision</p> <p>(xxi) No provision</p>	<p>CONDITIONS OF CONTRACT Definitions 2. In the contract, the following expressions shall, unless the context otherwise requires, have the meanings, hereby respectively assigned to them:-</p> <p>(i) to (xix) No change</p> <p>(xx) Adolescent Person: A person who has completed his/her fourteenth year of age but has not completed his eighteenth year.</p> <p>(xxi) Hazardous works: Hazardous process/works are the works as defined in the clause (cb) of the Factory Act, 1948.</p>
<p>Clause 19 Labour Laws to be complied by the Contractor</p> <p>The contractor shall comply with the provisions of the Contract Labour (Regulation and Abolition) Act, 1970, and the Contract Labour (Regulation and Abolition) Central Rules, 1971.</p> <p>The contractor shall also obtain a valid licence under the said Act before the commencement of the work, and continue to have a valid licence until its completion.</p> <p>The contractor shall also comply with provisions of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.</p>	<p>Clause 19 Labour Laws to be complied by the Contractor</p> <p>No change</p> <p>No change</p> <p>No change</p>

<p>The contractor shall also abide by the provisions of the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986.</p> <p>The contractor shall also comply with the provisions of the building and other Construction Workers (Regulation of Employment & Conditions of Service) Act, 1996 and the building and other Construction Workers Welfare Cess Act, 1996.</p> <p>Any failure to fulfil these requirements shall attract the penal provisions of this contract arising out of the resultant non-execution of the work.</p>	<p>The contractor shall also abide by the provisions of the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, amended by Amendment Act No. 35 of 2016 and thereafter time to time.</p> <p>No change</p> <p>No change</p>
<p>Clause 19A</p> <p>No labour below the age of eighteen years shall be employed on the work.</p>	<p>Clause 19A</p> <p>No person below the age of fourteen years shall be employed on the work. However Adolescent Persons can be employed on non-hazardous works/process.</p>
<p>C.P.W.D. Contractor's Labour Regulations</p> <p>2. DEFINITIONS</p> <p>i. (c) Who is an out worker, that is to say, person to whom any article or materials are premises under the control and management of the principal employer.</p> <p>No person below the age of 18 years shall be employed to act as a workman.</p>	<p>C.P.W.D. Contractor's Labour Regulations</p> <p>2. DEFINITIONS</p> <p>i. (c)</p> <p>No change.</p> <p>No person below the age of fourteen years shall be employed on the work. However Adolescent Persons can be employed on non-hazardous works/process.</p>

This issues with the approval of DG CPWD.

(Signature)
08.02.2024
(वी. पी. साहू)

अधीक्षण अभियंता(सी.एंड एम.)

Issued from file No. CSQ/CM/17(1)/2024/Maintenance e-file 9169019
केलोनिवि तथा लोनिवि दिल्ली के सभी अधिकारियों को आवश्यक सूचना एवं कार्यवाही हेतु।
(केलोनिवि वेबसाईट के माध्यम से)

**Central Public Works Department
Office Memorandum**

No. DG/CON/Maintenance 2023/05

ISSUED BY AUTHORITY OF DIRECTOR GENERAL, CPWD 01.03.2024

NIRMAN BHAWAN, NEW DELHI

Dated: 20.02.2024

Subject: Modifications in Conditions of Contract, Clause 19 and 20 of GCC 2023 for Maintenance Works

The following amendments are made in the GCC 2023 for Maintenance Works:

Existing provision	Modified provision
<p>CONDITIONS OF CONTRACT</p> <p>Definitions 9. Signing of Contract:- The successful tenderer/contractor, on acceptance of his tender by the Accepting Authority, shall, within 15 days from the stipulated date of start of the work, sign the contract consisting of:-</p> <p>(i) to (iii)</p> <p>No Provision</p>	<p>CONDITIONS OF CONTRACT</p> <p>Definitions 9. Signing of Contract:- The successful tenderer, on acceptance of his tender by the Accepting Authority, shall, within 15 days from the stipulated date of start of the work, sign the contract consisting of:-</p> <p>(i) to (iii) No change</p> <p>In the event of successful tenderer being a firm/company, then the agreement shall be signed by all the partners or directors thereof individually. In the event of the absence of any partner/director, it shall be signed on his behalf by a person holding a power of attorney (duly notarized by notary public or board resolution in case of company) authorizing him to do so.</p>
<p>Clause 19 B Payment of Wages</p> <p>(i) The contractor shall pay to labour employed by him either directly or through subcontractors, wages not less than fair wages as defined in the C.P.W.D. Contractor's Labour Regulations or as per the provisions of the Contract Labour (Regulation and Abolition) Act, 1970 and the contract Labour (Regulation and Abolition) Central Rules, 1971, wherever applicable.</p>	<p>Clause 19 B Payment of Wages</p> <p>(i) The contractor shall pay to labour employed by him either directly or through subcontractors, wages not less than fair wages as defined in the C.P.W.D. Contractor's Labour Regulations or as per the provisions of the Contract Labour (Regulation and Abolition) Act, 1970 and the contract Labour (Regulation and Abolition) Central Rules, 1971 and Gazette Notification 19.01.2017, S.O 188 (E) extra ordinary part 2 – sec. 3 (ii) amended time to time.</p>


R.K. JAIN
(EE (Contact))

<p>(v) The contractor shall comply with the provisions of the Payment of Wages Act, 1936, Minimum Wages Act, 1948, Employees Liability Act, 1938, Workmen's Compensation Act, 1923, Industrial Disputes Act, 1947, Maternity Benefits Act, 1961, and the Contractor's Labour (Regulation and Abolition) Act 1970, or the modifications thereof or any other laws relating thereto and the rules made there under from time to time.</p>	<p>Thus higher of the wages either notified by Govt. of India, Ministry of Labour and/or that notified by the local administration of the State Govt. both relevant to the place of work and the period of reckoning shall be paid by the contractor to the labourer .</p> <p>(v) The contractor shall comply with the provisions of the Payment of Wages Act, 1936, Minimum Wages Act, 1948, Employees Liability Act, 1938, Workmen's Compensation Act, 1923, Industrial Disputes Act, 1947, Maternity Benefits Act, 1961, and the Contractor's Labour (Regulation and Abolition) Act 1970, Gazette Notification 19.01.2017, S.O 188 (E) extra ordinary part 2 – sec. 3 (ii) and the modifications thereof or any other laws relating thereto and the rules made there under from time to time.</p>
<p>Clause 20 Minimum Wages Act to be Complied With</p> <p>The contractor shall comply with all the provisions of the Minimum Wages Act, 1948, and Contract Labour (Regulation and Abolition) Act, 1970, amended from time to time and rules framed there under and other labour laws affecting contract labour that may be brought into force from time to time.</p>	<p>Clause 20 Minimum Wages Act to be Complied With</p> <p>The contractor shall comply with all the provisions of the Minimum Wages Act, 1948, and Contract Labour (Regulation and Abolition) Act, 1970, Gazette Notification 19.01.2017, S.O 188 (E) extra ordinary part 2 – sec. 3 (ii) amended from time to time and rules framed there under and other labour laws affecting contract labour that may be brought into force from time to time.</p>

This issues with the approval of DG CPWD.

[Signature] 01.03.2024
(V.P. Sahu)

Superintending Engineer (C&M)

Issued from file No. CSQ/CM/17(1)/2023 e-file no. 9163323

To all the concerned officers of CPWD/PWD for information and necessary action please. (Through CPWD Website)

[Signature]
29/02/2024
R.K. JAIN
(EE (Contact))

**Central Public Works Department
Office Memorandum**

No. DG/CON/Maintenance 2023/06

ISSUED BY AUTHORITY OF DIRECTOR GENERAL, CPWD

NIRMAN BHAWAN, NEW DELHI


Dated: 01.03.2024

Subject: Modifications in Clause 7 of GCC 2023 for Maintenance Works

The following amendments are made in the GCC 2023 for Maintenance Works:

Existing provision	Modified provision
<p>Clause 7 Payment on intermediate certificate to be regarded as Advances</p> <p>No payment shall be made for work, estimated to cost Rs. Five lac or less till after the whole of the work shall have been completed and certificate of completion given. calendar month of the measurements recorded upto previous month as per clause 6.</p>	<p>Clause 7 Payment on intermediate certificate to be regarded as Advances</p> <p>No change.</p>
<p>The contractor shall not be entitled to be paid any such interim payment if the gross work done together with net payment/ adjustment of advances for material collected, if any, since the last such payment is less than the amount specified in Schedule 'F', in which case the interim bill shall be prepared on the appointed date of the month after the requisite progress is achieved.</p>	<p>The contractor shall not be paid any such interim payment if the gross work done together with net payment/ adjustment of advances for material collected, if any, since the last such payment is less than the amount specified in Schedule 'F', in which case the interim bill shall be prepared on the appointed date of the month after the requisite progress is achieved.</p>
<p>No provision</p>	<p>However, to expedite the progress of work, Engineer-in-Charge, on the request of contractor, may make interim payment(s) even before the net payment limit specified in schedule 'F' is achieved. In such case(s) no interest / compensation shall be recoverable from contractor.</p> <p>Such payment by Engineer-in-Charge shall not be construed as waiver of limit specified in schedule 'F' for subsequent interim payment(s).</p>


This issues with the approval of DG CPWD.


(V.P. Sahu)

Superintending Engineer (C&M)

Issued from file No. CSQ/CM/17(1)/2023/Maintenance e-file no. 9135972

To all the concerned officers of CPWD/PWD for information and necessary action please. (Through CPWD Website)


R.K. JAIN
(EE (Contact))

**Central Public Works Department
Office Memorandum**

No. DG/CON/Maintenance 2023/07

ISSUED BY AUTHORITY OF DIRECTOR GENERAL, CPWD

NIRMAN BHAWAN, NEW DELHI

Dated: 05.03.2024

Subject: Modifications in Clause 19 of GCC 2023 for Maintenance Works


The following amendments are made in the GCC 2023 for Maintenance Works.

Existing provision	Modified provision
Clause 19 Labour Laws to be complied by the Contractor	Clause 19 Labour Laws to be complied by the Contractor
The contractor shall comply with the provisions of the Contract Labour (Regulation and Abolition) Act, 1970, and the Contract Labour (Regulation and Abolition) Central Rules, 1971.	No change
The contractor shall also obtain a valid licence under the said Act before the commencement of the work, and continue to have a valid licence until its completion.	No change
The contractor shall also comply with provisions of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.	No change
The contractor shall also abide by the provisions of the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, amended by Amendment Act No. 35 of 2016 and thereafter time to time.	No change.
The contractor shall also comply with the provisions of the building and other Construction Workers (Regulation of Employment & Conditions of Service) Act, 1996 and the building and other Construction Workers Welfare Cess Act, 1996.	No change


 05/03/2024
R.K. JAIN
 (EE (Contact))

<p>No provision</p> <p>Any failure to fulfill these requirements shall attract the penal provisions of this contract arising out of the resultant non-execution of the work.</p>	<p>The contractor shall also comply with the provisions of Sexual Harassment of Women at Workplace (Prevention Prohibition and Redressal) Act, 2013 and amendment thereafter time to time.</p> <p>Any failure to fulfil these requirements shall attract the penal provisions of the relevant act and in this contract</p>
<p>Clause 19 M</p> <p>No Provision</p>	<p>Clause 19 M Sexual Harassment of Women at Workplace</p> <p>The contractor shall comply with all provision(s) and guideline(s) of Sexual Harassment of Women at Workplace (Prevention Prohibition and Redressal) Act, 2013 and amendment thereafter time to time or any other rules framed under any labour law affecting women worker(s).</p>

This issues with the approval of DG CPWD.


05.03.2024
(V.P. Sahu)

Superintending Engineer (C&M)

Issued from file No. CSQ/CM/17(1)/2023 e-file no. 9163323

To all the concerned officers of CPWD/PWD for information and necessary action please. (Through CPWD Website)


21/03/2024
R.K. JAIN
(EE (Contact))

**Central Public Works Department
Office Memorandum**

No. DG/CON/Maintenance 2023/08

ISSUED BY AUTHORITY OF DIRECTOR GENERAL, CPWD

NIRMAN BHAWAN, NEW DELHI


Dated: 03-06-2024

Subject: Modifications in Clause 36 of GCC 2023 for Maintenance Works

The following amendment is made in the Clause 36 of GCC 2023 for Maintenance Works:

Existing provision	Modified provision
<p>Clause 36 If relative working in CPWD then the contractor not allowed to tender</p> <p>The contractor shall not be <u>permitted</u> to tender for works in the CPWD circle <u>(Division in case of contractors of Horticulture/Nursery categories)</u> responsible for award and execution of contracts in which his near relative is posted as Divisional Accountant or as an officer in any capacity between the grades of the <u>Superintending Engineer</u> and Junior Engineer (both inclusive). He shall also intimate the names of persons who are working <u>with him in any capacity</u> or are subsequently employed by him and who are near relatives to any <u>Gazetted Officer in the C.P.W.D. or in the Ministry of Housing and Urban Affairs</u>. Any breach of this condition by the contractor would render him liable to be <u>removed from the approved list of contractors of this Department. If however the contractor is registered in any other department, he shall be debarred from tendering in CPWD for any breach of this condition.</u></p>	<p>Clause 36 If relative working in CPWD then the contractor is not allowed to participate in the tendering process</p> <p>The contractor (enlisted or non-enlisted in CPWD) shall not be allowed to participate in the tender for work(s) in the CPWD Zone/circle /Division/Sub-Division responsible for award and/or execution of contract(s) in which his near relative is posted as Divisional Accountant or as an officer in any capacity between the grades of the Chief Engineer and Junior Engineer (both inclusive). He shall also intimate the names of persons who are working or are subsequently employed by him and who are near relatives to any Officer working in the CPWD. Any breach of this condition by the contractor would render him liable to be debarred for a period upto two years from tendering in CPWD as decided by the accepting authority mentioned in Schedule F and his decision will be excepted from clause 25.</p>
<p>NOTE: By the term "near relatives" is meant wife, husband, parents and grandparents, children and grandchildren, brothers and sisters, uncles, aunts and cousins and their corresponding in-laws.</p>	<p>No change.</p>

This issues with the approval of DG, CPWD.


 03-06-2024
 (V.P. Sahu)

Superintending Engineer (C&M)

Issued from file No. CSQ/CM/17(1)/2023/ Maintenance e-file 9135972

All CPWD and PWD officers for information and necessary action (Through CPWD website)

17/07/2024
 R.K. JAIN
 EE (Contract)

**Central Public Works Department
Office Memorandum**

No. DG/CON/Maintenance 2023/09

ISSUED BY AUTHORITY OF DIRECTOR GENERAL, CPWD

NIRMAN BHAWAN, NEW DELHI

Dated: 03-06-2024

Subject: Additions in 'General Rules and Directions' of GCC 2023 for Maintenance Works

The following additions are made in GCC 2023 for Maintenance Works under 'General Rules and Directions':

Existing provision	Modified provision
General Rules and Directions Sl. No. 1 to 16 No Provision	General Rules and Directions No Change 17. Price Preference to SC/ST individual contractor for item rate/percentage rate tender: Price preference in quoted item rate/percentage rate tender shall be applicable to the individual enlisted/non-enlisted SC/ST contractor as under:- i. For work(s) upto and equal to an estimated cost of Rs.2.70 lakh a price preference upto 5% (with reference to the lowest valid tender) may be allowed in favor of individual SC/ST enlisted/non-enlisted contractor. No earnest money is required in such case(s). ii. For work(s) beyond an estimated cost of Rs. 2.70 lakh and upto and equal to estimated cost of Rs. 6.20 lakh, the price preference upto 5% (with reference to the lowest valid tender) may be allowed in favour of individual enlisted SC/ST contractor. However, earnest money at a reduced rate of ½% may be accepted in such cases. iii. The price pretence upto 5% (with reference to the lowest valid price bid) may be allowed in favour of individual SC/ST contractor. The above concession shall be allowed only after proper verification of the individual contractor's claim of belonging to SC/ST community.
Schedule F No Provision	Schedule F Price Preference to SC/ST individual contractor is valid upto (date)

This issues with the approval of DG CPWD.

(V.P. Sahu)

Superintending Engineer (C&M)

Issued from file No. CSQ/CM/17(1)/2023/Maintenance e-file 9163323

All CPWD and PWD officers for information and necessary action.(Through CPWD website)

R.K. JAIN
EE (Contract)

**केन्द्रीय लोक निर्माण विभाग
कार्यालय झापन**

**No. DG/CON/Maintenance 2023/10
ISSUED BY AUTHORITY OF DIRECTOR GENERAL, CPWD**

NIRMAN BHAWAN, NEW DELHI

Dated: 09.10.2024

Subject: Modifications in Clause 10A of GCC 2023 for Maintenance Works.

The following amendment is made in the Clause 10A of GCC 2023 for Maintenance Works:

Existing provision	Modified provision
<p>Clause 10A Materials to be provided by the contractor</p> <p>The contractor shall as specified in Schedule F.</p> <p>No Provision</p>	<p>Clause 10A Materials to be provided by the contractor</p> <p>(i) No Change</p> <p>(ii) Maintenance of Material at Site (MAS) Register</p> <p>(a) MAS register of the key materials including Cement, Steel Bitumen, Paint, Primer, Distemper, Varnishes, Tile Adhesive, Admixture, Anti termite chemical Water proofing compound material and other items as required by Engineer-in-Charge, and shall be maintained as per proforma in Appendix-XX of GCC. All the entries in the MAS registers are made by the designated staff of the contractor and same is reviewed weekly by the authorized representative and fortnightly by the Engineer-in-Charge. However, contractor is responsible for maintenance and safe custody of MAS registers.</p>
<p>(b) No provision</p>	<p>(b) The self-attested copies of tax paid bill of all the materials entered in the MAS register shall be submitted by the contractor at the time of review by representative of Engineer-in-Charge. In case of any doubt, genuineness of the tax paid bills; it can be verified by the representative of the Engineer-in-Charge or the Engineer-in-Charge, however, onus of genuineness of tax paid bills rest with the contractor.</p>

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EE (Manual)

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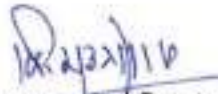
Appendix-XX

REGISTER OF MATERIAL AT SITE (MAS)

1. Division/Sub-division
2. Name of Work
3. Name of Article/Item
4. Estimated Requirements

S. No.	Date of Receipts (Details of Challans/ Bills, Specific location where Plants and Materials received/ Vehicle No.	Received from/ Issued to	Quantity Received	Date of Issue	Specific location where Plants & Materials Displayed / Delivered / issued	Quantity Issued	Balance Quantity	Signature of authorized representative of contractor	Signature of authorized representative of Engineer-in-Charge/ AE/EE/	Remarks
1	2	3	4	5	6	7	8		9	10

This issues with the approval of DG, CPWD.


 (दिनेश कुमार उज्जैनिया)
 अधीक्षण अभियंता (सी.एंड एम.)

Issued from file No. CSQ/CM/17(1)/ Maintenance/2024
e-file 9184028 (DFA/9301389)

कैलोनवि तथा लोनवि दिल्ली के सभी अधिकारियों को आवश्यक सूचना एवं कार्यवाही हेतु।
 (कैलोनवि वेबसाईट के माध्यम से)


 R.K. SINGH
 EE(Manual)



**केन्द्रीय लोक निर्माण विभाग
कार्यालय ज्ञापन**

No. DG/CON/Maintenance-2023/11

ISSUED BY THE AUTHORITY OF DIRECTOR GENERAL, CPWD

Nirman Bhawan, New Delhi

Dated: 29.10.2024

Subject: Modifications in Conditions of Contract, Clause 10A of GCC Maintenance Works 2023.

Following amendments are made in the GCC Maintenance Works 2023 :-

Existing Provision	Modified Provision
<p>Clause 10A: Materials to be provided by the Contractor</p> <p>(i) The contractor shall, thereof and in case of default, the Engineer-in-Charge may cause the same to be supplied and all costs which may attend such removal and substitution shall be borne by the Contractor.</p> <p>The contractor shall at his own expense, provide a material testing lab at the site for conducting routine field tests. The lab shall be equipped at least with the testing equipment as specified in schedule F.</p> <p style="text-align: center;">No Provision</p>	<p style="text-align: center;">No Change</p> <p>Field Laboratory: The contractor shall at his own expense, setup a material testing lab equipped with the testing equipment as specified in schedule F at site for conducting routine field test.</p> <p>External Laboratory: Letter for submitting sample(s) for testing of material shall be sent through e-mail to the Lab by authorized representative of Engineer-in-Charge or Engineer-in-Charge of the work along with name(s) of test(s) to be done on the material.</p> <p>The contractor shall collect the sample(s) from the site and submit it to the lab; make necessary payment for the testing charges. He will inform on the same day through email to</p>


 R K SINGH
 EE(Manual)

<p style="text-align: center;">No Provision</p>	<p>authorized representative of Engineer-in-Charge and Engineer-in-Charge regarding submission of sample (s) and payment made to the lab. If he either fails to collect or submit the sample(s) to the lab within 03 days or in time as prescribed in the specifications, whichever is earlier, the Engineer-in-Charge shall collect and submit the sample(s) and make necessary payment for testing charges to the lab. In such case, Engineer-in-Charge shall make recovery on account of collection and submission of sample(s) to the lab and paid testing charges etc. from the next R/A bill / Final bill of the contractor. This action of Engineer-in-Charge shall be final and binding.</p> <p>If the contractor fails three times in collection and/or submitting sample(s) and/or fails to make payment for testing charges, the contractor shall be debarred from tendering in CPWD for a period of two years.</p>
<p>Sl. no. (ii) (a) and (b)</p>	<p>No change</p>

This OM is applicable for all NITs uploaded after date of issue of this OM.

This is issued with the approval of DG CPWD.


 (दिनेश कुमार उज्जैनिया)
 अधीक्षण अभियंता (सी.एंड एम.)

Issued from file No. CSQ/CM/17(1)/2024/Maintenance e-file- 9184436 (DFA/9303295)

केलोनवि तथा लोनवि दिल्ली के सभी अधिकारियों को आवश्यक सूचना एवं कार्यवाही हेतु।
 (केलोनवि वेबसाइट के माध्यम से)


 R K SINGH
 EE(Manual)

केन्द्रीय लोक निर्माण विभाग

कार्यालय झापन

No. DG/CON/Maintenance 2023/12

ISSUED BY AUTHORITY OF DIRECTOR GENERAL, CPWD

NIRMAN BHAWAN, NEW DELHI

Dated: 03.01.2025

Subject: Modifications in General Rules and Directions of GCC 2023 for Maintenance Works.

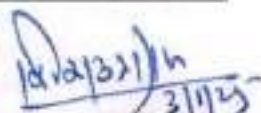
The following amendments are made in the General Rules and Directions of GCC 2023 for Maintenance Works:

Existing provision	Modified provision
<p>Applicable for Item Rate Tender only (CPWD - 8)</p> <p>4 The rates rupee one.</p> <p>In case the lowest tendered amount (worked out on the basis of quoted rate of Individual items) of two or more contractors is same, then such lowest contractors may be asked to submit sealed revised offer quoting rate of each item of the schedule of quantity for all sub sections/sub heads as the case may be, but the revised quoted rate of each item of schedule of quantity for all sub sections/sub heads should not be higher than their respective original rate quoted already at the time of submission of tender. The lowest tender shall be decided on the basis of revised offer.</p> <p>If the revised their tenders.</p> <p>In case of any be forfeited.</p> <p>In case all lowest contractors.</p> <p>Contractor of the work.</p>	<p>Applicable for Item Rate Tender only (CPWD - 8)</p> <p>4 No change</p> <p>In case the lowest tendered amount (worked out on the basis of quoted rate of Individual items) of two or more contractors is same, then such lowest contractors may be asked to submit revised price bid online using e-tender website, quoting rate of each item of the schedule of quantity for all sub sections/sub heads as the case may be, on the revised template which has been sent to them by the Tender Inviting Authority (TIA), but the revised quoted rate of each item of schedule of quantity for all sub sections/sub heads should not be higher than their respective original rate quoted already at the time of submission of tender. The lowest tender shall be decided on the basis of revised offer.</p> <p>No change</p>
<p>Applicable for Percentage Rate Tender only [CPWD- 7]</p> <p>4B In case the lowest tendered amount (estimated cost + amount worked on the basis of percentage above/below) of two or more contractors is same, such lowest contractors will be asked to submit sealed revised offer in the form of letter mentioning</p>	<p>Applicable for Percentage Rate Tender only [CPWD- 7]</p> <p>4B In case the lowest tendered amount (estimated cost \pm amount worked on the basis of percentage above/below) of two or more contractors is same, such lowest contractors will be asked to submit revised price bid online quoting percentage above/</p>

[Signature]
03.01.25
R K SINGH
EE(Manual)

percentage above/ below on estimated cost of tender including all sub sections/sub heads as the case may be, but the revised percentage quoted above/below on tendered cost or on each sub section/ sub head should not be higher than the percentage quoted at the time of submission of tender. The lowest tender shall be decided on the basis of revised offers.	below on estimated cost of tender including all sub sections/sub heads as the case may be on the revised template which has been sent to them by the Tender Inviting Authority (TIA), but the revised percentage quoted above/below on tendered cost or on each sub section/ sub head should not be higher than the percentage quoted at the time of submission of tender. The lowest tender shall be decided on the basis of revised offers.
In case of any be forfeited. If the revised their tenders. In case all process of the work.	No change

This issues with the approval of DG, CPWD.


(दिनेश कुमार उज्जैनिया)
अधीक्षण अभियंता (सी.एंड एम.)

Issued from file No. CSQ/CM/17(1)/ Maintenance/2024
e-file 9185053 (DFA/9307326)

केलोनिवि तथा लोनिवि दिल्ली के सभी अधिकारियों को आवश्यक सूचना एवं कार्यवाही हेतु।
(केलोनिवि वेबसाईट के माध्यम से)


R.K SINGH
EE(Manual)

केन्द्रीय लोक निर्माण विभाग
कार्यालय ज्ञापन

No. DG/CON/Maintenance 2023/13

ISSUED BY AUTHORITY OF DIRECTOR GENERAL, CPWD

NIRMAN BHAWAN, NEW DELHI

Dated: 31.01.2025

Subject: Modifications in Clause 7A of GCC 2023 for Maintenance Works

The following amendments are made in the Clause 7A of GCC 2023 for Maintenance Works:

Existing provision	Modified provision
<p>Clause 7A</p> <p>No Running Account Bill shall be paid for the work till the applicable labour licenses, registration with EPFO, ESIC and BOCW Welfare Board, whatever applicable are submitted by the contractor to the Engineer-in-Charge.</p>	<p>Clause 7A</p> <p>(a) No Running Account Bill/Final Bill shall be paid for the work till the applicable labour licenses, registration with EPFO, ESIC and BOCW Welfare Board, whatever applicable are submitted by the contractor to the Engineer-in-Charge.</p> <p>(b) The following documents shall also be part of the bill submitted by the contractor (these documents shall be owned by the contractor) before making payment:-</p> <ol style="list-style-type: none"> 1. Details of person employed with date of their employment up to previous month. 2. Documents of payment made to the employees directly into their bank accounts up to previous month. 3. Documents of attendance through biometric attendance or other mode up to previous month. 4. Documents of deposition of EPF and ESI deductions in the employee's accounts up to previous month. 5. Any penalty imposed on the agency for delay in disbursing payment and deposition of EPF and ESI deductions in the employee's accounts up to previous month. 6. Any other document(s) required as per statutory requirements and/or as directed by Engineer-in-Charge. <p>(c) In case, any of the documents submitted by the contractor is found false/forged at a later date, action for debarment of contractor will be taken by the SE/CE concerned.</p>

This issues with the approval of DG, CPWD.

Issued from file No. CSQ/CM/17(1)/2023/Maintenance e-file 9184028 (DFA/9313089)
केलोनिवि तथा लोनिवि दिल्ली के सभी अधिकारियों को आवश्यक सूचना एवं कार्यवाही हेतु।
(केलोनिवि वेबसाइट के माध्यम से)

R K SINGH
EE(Manual)

**Central Public Works Department
Office Memorandum**

No. DG/CON/Maintenance 2023/14

ISSUED BY AUTHORITY OF DIRECTOR GENERAL, CPWD

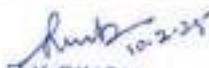
NIRMAN BHAWAN, NEW DELHI

Dated: 10.02.2025

Subject: Modifications in Clauses 7, 8, 9 and Schedule F of clause 8 of GCC 2023 for Maintenance Works.


The following amendments are made in the Clauses 7, 8, 9 and Schedule F of clause 8 of GCC 2023 for Maintenance Works:

Existing provision	Modified provision
Clause 7 Existing provisions No provision	Clause 7 No change In case of correction / rejection / short documents, it will be mandatory for Engineer-in- Charge to give recorded reasons for correction / rejection / submission of additional documents within seven days after submission of running bill by the contractor.
Clause 8 Completion Certificate Within ten days of the completion of the work, the contractor shall give notice of such completion to the Engineer-in-Charge and within thirty days of the receipt of such notice, the Engineer-in-Charge shall inspect the work and if there is no defect in the work, shall furnish the contractor with a final certificate of completion, otherwise a provisional certificate of physical completion indicating defects (a) to be rectified by the contractor and/or (b) for which payment will be made at reduced rates, shall be issued. But no final certificate sum actually realized by the sale thereof.	Clause 8 Completion Certificate Within ten days of the completion of the work, the contractor shall give notice of such completion to the Engineer-in-Charge and the Engineer-in-Charge within seven days of receipt of intimation of completion from contractor will inspect the work and satisfy himself about completion of work, then intimate to the concerned authorities as mentioned in Schedule F for issuance of completion certificate. The concerned authorities will inspect the work and issue completion certificate within thirty days of the receipt of such intimation. The Engineer-in-Charge shall furnish to the contractor a final certificate of completion as the case may be, indicating defects (a) to be rectified by the contractor and/or (b) for which payment will be made at reduced rates. No change.


R K SINGH
EE(Manual)

Clause 9 Payment of Final Bill

The final bill shall be submitted by the contractor in the same manner as specified in interim bills within three months of physical completion of the work or within one month of the date of the final certificate of completion furnished by the Engineer-in-Charge whichever is earlier. No further claims shall be made by the contractor after submission of the final bill and these shall be deemed to have been waived and extinguished. Payments of those items of the bill in respect of which there is no dispute and of items in dispute, for quantities and rates as approved by Engineer-in-Charge, will, as far as possible be made within the period of three months the period being reckoned from the date of receipt of the bill by the Engineer-in-Charge or his authorized Asstt. Engineer, complete with account of materials issued by the Department and dismantled materials.

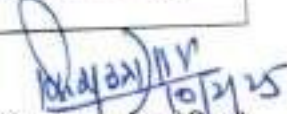

 10.2.25
 R K SINGH
 E.E. (General)

Clause 9 Payment of Final Bill

- i. The final bill shall be submitted by the contractor **to the Engineer-in-Charge** in the same manner as specified in interim bills within three months of physical completion of the work or within one month of the date of the final **completion** certificate furnished by the Engineer-in-Charge whichever is earlier. **At the time of submission of the final bill, receipt will be given by the O/o Engineer-in-Charge.**
- ii. In case of correction / rejection / short documents, it will be mandatory for Engineer-in-Charge to give recorded reasons for correction / rejection / submission of additional documents within fifteen days after submission of final measurement and/or final bill by the contractor.
- iii. Final bill will be accepted with all pre-requisite documents such as sanctioned copies of extra items and deviation in quantities, escalation statements, recovery statement, theoretical statement, completion certificate, final extension of time case, mandatory tests statement, dismantled materials account and other documents as mentioned in clause-7 A etc.
- iv. An undertaking along the final bill will be submitted by the contractor that "I / we hereby under take that all the measurements/claims payable under this contract have been included in the final bill and will not submit any other bill/claims in future under this agreement thereafter".
- v. No further claims shall be entertained from the contractor after submission of the final bill and these shall be deemed to have been waived and extinguished. Payments of those items of the bill in respect of which there is no dispute and of items in dispute, for quantities and rates as approved by Engineer in

<p>If the final bill is submitted by the contractor within the period specified above and delay in payment of final bills is made by the department after prescribed time limit, a simple interest @ 5 % (five percent) per annum shall be paid to the contractor from the date of expiry of prescribed time limit, provided the final bill submitted by the contractor is found to be in order.</p>	<p>charge, will, be made within the period of three months. The period of three months will be reckoned from the date of receipt of the bill in complete shape after necessary corrections / additional documents, by the Engineer-in-Charge.</p> <p>vi. In case of foreclosure / determination of contract, if the contractor fails to submit the EOT case, final measurement /bills within 30 days of foreclosure/ determination, the final bill will be prepared and decided by the department. The final bill shall only be paid after withholding amount equivalent to maximum compensation to be levied on the contractor.</p> <p>vii. If the final bill, in complete shape, is submitted by the contractor within the period specified above and delay in payment of final bills is made by the department after prescribed time limit, a simple interest @5% (five percent) per annum may be paid to the contractor from the date of expiry of prescribed time limit, provided the final bill submitted by the contractor contains all the documents as mentioned in para – (iii) & (iv) above.</p>
<p>Schedule F</p> <p>Clause 8</p> <p>No Provision</p>	<p>Schedule F</p> <p>Clause 8</p> <p>Competent Authorities to inspect and issue completion certificate</p> <p>(To be filled by NIT approving authority).</p>

This issues with the approval of DG, CPWD.


(दिनेश कुमार उज्जैनिया)
अधीक्षण अभियंता (सी.एंड एम.)

Issued from file No. CSQ/CM/17(1)/2025/Maintenance
e-file 9190123 (DFA/9315616)

केलोनिवि तथा लोनिवि दिल्ली के सभी अधिकारियों को आवश्यक सूचना एवं कार्यवाही हेतु।
(केलोनिवि वेबसाइट के माध्यम से)


R K SINGH
EE(Manual)

केन्द्रीय लोक निर्माण विभाग
कार्यालय ज्ञापन

No. DG/CON/ Maintenance 2023/15
ISSUED BY AUTHORITY OF DIRECTOR GENERAL, CPWD

NIRMAN BHAWAN, NEW DELHI


Dated: 03.03.2025

Subject: Modifications in Clause 14 of GCC 2023 for Maintenance Works.

The following amendments are made in the Clause 14 of GCC 2023 for Maintenance Works:

Existing provision	Modified provision
<p>Clause 14 Carrying out part work at risk & cost of contractor</p> <p>If contractor:</p> <p>(iii) The Engineer- in-Charge without invoking action under clause 3 may, without prejudice to any other right or remedy against the contractor which have either accrued or accrue thereafter to Government, by a notice in writing to take the part work / part incomplete work of any item(s) out of his hands and shall have powers to :</p> <p>(a) Take possession of the site and any materials, constructional plant, implements, stores, etc., thereon; and/or</p> <p>(b) Carry out the part work / part incomplete work of any item(s) by any means at the risk and cost of the contractor.</p>	<p>Clause 14 Carrying out part work at risk & cost of contractor</p> <p>If contractor:</p> <p>(iii) The Engineer- in-Charge without invoking action under clause 3 may, without prejudice to any other right or remedy against the contractor which have either accrued or accrue thereafter to Government, by a notice in writing to take the part work / part incomplete work of any item(s) out of his hands and shall have powers to :</p> <p>(a) Take possession of the site and any materials, constructional plant, implements, stores, etc., thereon; and/or</p> <p>(b) Carry out the part work / part incomplete work of any item(s) by any means at the risk and cost of the contractor. The contractor, from whom a part work / part incomplete work of any item(s), has been taken out of his hands, shall not be allowed to participate in the tendering/quotation process of part work / part incomplete work of any item(s).</p>

This Issues with the approval of DG, CPWD.


(आर. के. सिंह)
कार्यपालक अभियन्ता (एम.)

Issued from file No. CSQ/CM/17(1)/2023/ Maintenance e-file-9184028 (DFA/9319526)

केलोनियि तथा लोनियि दिल्ली के सभी अधिकारियों को आवश्यक सूचना एवं कार्यवाही हेतु।

(केलोनियि वेबसाईट के माध्यम से)

R K SINGH
EE(Manual)

**केन्द्रीय लोक निर्माण विभाग
कार्यालय झापन**

**No. DG/CON/ Maintenance 2023/16
ISSUED BY AUTHORITY OF DIRECTOR GENERAL, CPWD**

NIRMAN BHAWAN, NEW DELHI

Dated: 16.06.2025

Subject: Modifications in Clause 25.2(b) and 25.6 of GCC 2023 for Maintenance Works.

The following amendments are made in the Clause 25.2(b) and 25.6 of GCC 2023 for Maintenance Works:

Existing provision	Modified provision
<p>Clause 25.2 (b) Qualification of Arbitrators: It is a term of this contract that each member of the Arbitral Tribunal shall be Graduate Engineer with experience in execution of public works engineering contracts, and he should have worked earlier at a level not lower than the Chief Engineer (equivalent to level of Joint Secretary to the Government of India).</p> <p>The aforesaid educational qualification and work experience shall be mandatory for appointment as Arbitrator.</p> <p>The age of Arbitrator at the time of appointment shall not exceed 75 years. An Arbitrator may be appointed notwithstanding the total number of active arbitration cases with him.</p>	<p>Clause 25.2 (b) Qualification of Arbitrators: It is a term of this contract that each member of the Arbitral Tribunal shall be Graduate Engineer (in Civil or Electrical or Mechanical Engineering) with experience in execution of public works engineering contracts and he should have worked earlier at a level not lower than the SAG (Level 14 of 7th CPC) of the Government of India).</p> <p>The aforesaid educational qualification and work experience shall be mandatory for appointment as Arbitrator.</p> <p>The age of Arbitrator at the time of appointment shall not exceed 70 years.</p>
<p>Clause 25.6 Fee payable to Arbitrator(s): The fee payable to the arbitral tribunal shall be as per CPWD OM No.2/2006/SE(TLC)/CSQ/137 dated 19.11.2019 (or latest amendment), and shall be shared equally by both the parties.</p>	<p>Clause 25.6 Fee payable to Arbitrator(s) for arbitration cases, shall be as per the fee given in the fourth schedule of the Arbitration & Conciliation Act, 1996 (or latest amendment), and shall be shared equally by both the parties.</p>

This issues with the approval of DG, CPWD.

चन्द्र पाल
(चन्द्र पाल)

16/06/2025

अधीक्षण अभियंता (सी. एंड एम.)

Issued from file No. CSQ/CM/17(1)/2025 / Maintenance e-file 9135700 (TLC File)

केलोनवि तथा लोनवि दिल्ली के सभी अधिकारियों को आवश्यक सूचना एवं कार्यवाही हेतु।
(केलोनवि वेबसाईट के माध्यम से)

R K SINGH
EE(Manual)



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

MRO. ESTT. EST-MRO.No. S1341/03-42-006/2024-2025

November 28, 2024

To

Assistant Engineer (Building & Factory)
M/W Ward, MCGM Office
Late Sharadbhau Aacharya Marg,
Near Natraj Cinema, Chembur,
Mumbai-400 071



Subject: - Intimation of Demolition of existing Staff Quarters Buildings of Reserve Bank of India on plot bearing CTS no 1763 of M/W ward at Chembur(E), Mumbai.

Sir,

Reserve Bank of India have constructed the Staff Quarters for their staff on plot bearing CTS no 1763 of M/W ward at Chembur(E), Mumbai in the year 1971.

2. Now the buildings are almost 53 years old and in structurally unsafe condition.
3. Looking at the situation RBI had appointed the BMC Empanelled structural Consultant (Appointment Letter attached) for Structural Audit of the property. Copy of the Report is attached herewith for your reference. Structural Audit Report declared the property in **C1 Category**, which means structure is beyond repairable condition and needs to be demolished as soon as possible.
4. Since, the buildings are in dilapidated condition RBI vacated the buildings. At present, there are no employees staying on the said property.
5. The copy of DP remarks showing location of plot is attached herewith for reference.
6. Looking at the buildings' status we have decided to demolish the buildings at our own **Cost and Risk** at the earliest to avoid any accidents due to dilapidated condition of buildings. Being Central Government Department, we are herewith informing your good office that we are going ahead with demolition works from January 28, 2025.
7. SWM NOC for debris management shall be taken before start of work.

Thank you in anticipation.

Encl: - 1) Consultant Appointment letter
2) Structural Audit Report
3) D.P. remarks- 2034

Narsing B Kalyankar
Assistant General Manager

संपदा कार्यालय, मुंबई कार्यालय, मुख्य भवन, शाहीद भगतसिंग मार्ग, पोस्ट बॉक्स सं-901, फोर्ट, मुंबई- 400001

Estate Office, Mumbai Office, Main Building, Shahid Bhagat Singh Marg, P.B. No.901, Mumbai - 400 001

Telephone: 22603299 E-mail: rdmumbai@rbi.org.in



Assistant Commissioner, G/North Ward



Mitigation of Air Pollution caused due to construction and demolition sites

- (1) All the project proponents to ensure that at least 35 feet high tin/metal sheets shall be erected around the periphery of construction projects having height more than 70 mtr.
- (2) All construction layouts having area more than 1(one) acre shall have tin / metal sheet erected of height 35 feet at least around periphery of the construction project sites and for construction sites, less than 1 (one) acre, the tin / metal sheet height shall be 25 feet at least.





(3) All the buildings under construction shall be compulsorily enclosed by green cloth /jute sheet/tarpaulin from all sides.

(4) All the structures under demolition shall be covered with tarpaulin/ green cloth / jute sheet from top to bottom. There shall be continuous sprinkling / spraying of water during the process of demolishing of the structure.

(5) It shall be ensured that water fogging shall be carried out during loading and unloading of materials at the construction sites (use of stationary/ mobile anti- smog guns).

(6) The water sprinkling shall be done on debris/earth material etc. which are prone to generate air borne particulate matters at all construction sites without fail.

(7) All vehicles carrying construction materials shall be fully covered (i.e. from top and all sides) so that construction material or debris does not become airborne during transportation and the vehicle shall not be overloaded to avoid any spillage from the vehicle.





(8) All construction sites shall install CCTV cameras along the periphery of their work sites to ensure that vehicles are plying after cleaning tyres and are not overloaded.

(9) All construction sites to deploy sensor based air pollution monitors at work sites and act immediately on observing pollution levels exceeding the limit. This monitoring shall be made available for inspection to BMC authorities as and when demanded.

(10) All the work sites shall ensure that the grinding, cutting, drilling, sawing and trimming work is carried out in enclosed area and water sprinkler / water fogging is continuously done while working to avoid escape of fugitive air.

(11) All the construction sites shall ensure that C & D (Construction and Demolition) waste generated within the premises / site of work is transported to designated unloading site strictly as per BMC's C & D Waste Management Plan. After unloading the debris, the vehicle shall be washed and cleaned thoroughly.



(12) All vehicles carrying materials shall have valid PUC certificates and the same shall be produced as and when asked for by competent authorities.

(13) All the construction personnel / managers shall mandatorily wear personal protective equipment such as masks, goggles, helmets, etc.



(14) All the BMC worksites like bridges and flyovers shall have barricading of 25 feet.

(15) All the metro works above ground shall be covered with barricading of 25 feet height. The construction site shall be covered with tarpaulin/green cloth / jute sheet. The smog guns / water sprinklers shall be used during the construction work.



(16) All builders/Developers shall engage only those vehicles which possess vehicles tracking system installed on them.

(17) The loose soil, sand, construction materials and debris of any kind and quantity shall be stored in demarcated / dedicated area and properly barricaded, fully covered / enclosed/ protected with tarpaulins. It shall be ensured that there is no dumping of construction material and debris on public roads, footpaths, pavements and open area.



(18) Vehicle tyre washing facility shall be provided at all exit points of construction sites. It shall be ensured that daily cleaning is carried out of major roads for removal of dust by using vacuum sweeping or water sprinkling, brushing, brooming and sweeping. This work may be outsourced to ensure wide and fast coverage of all major roads in one month's time.



BRIHANMUMBAI MUNICIPAL CORPORATION**Subject : Guidelines for Air Pollution Mitigation.**

- (1) All the project proponents to ensure that at least 35 feet high tin / metal sheets shall be erected around the periphery of construction projects having height more than 70 mtr.
- (2) All construction layouts having area more than 1(one) acre shall have tin / metal sheet erected of height 35 feet at least around periphery of the construction project sites and for construction sites, less than 1 (one) acre, the tin / metal sheet height shall be 25 feet at least.
- (3) All the buildings under construction shall be compulsorily enclosed by green cloth / jute sheet / tarpaulin from all sides.
- (4) All the structures under demolition shall be covered with tarpaulin / green cloth / jute sheet from top to bottom. There shall be continuous sprinkling / spraying of water during the process of demolishing of the structure.
- (5) It shall be ensured that water fogging shall be carried out during loading and unloading of materials at the construction sites (use of stationary/ mobile anti-smog guns).
- (6) The water sprinkling shall be done on debris / earth material etc. which are prone to generate air borne particulate matters at all construction sites without fail.
- (7) All vehicles carrying construction materials shall be fully covered (i.e. from top and all sides) so that construction material or debris does not become airborne during transportation and the vehicle shall not be overloaded to avoid any spillage from the vehicle.
- (8) All construction sites shall install CCTV cameras along the periphery of their work sites to ensure that vehicles are plying after cleaning tyres and are not overloaded.

- (9) All construction sites to deploy sensor based air pollution monitors at work sites and act immediately on observing pollution levels exceeding the limit. This monitoring shall be made available for inspection to BMC authorities as and when demanded.
- (10) All the work sites shall ensure that the grinding, cutting, drilling, sawing and trimming work is carried out in enclosed area and water sprinkler / water fogging is continuously done while working to avoid escape of fugitive air.
- (11) All the construction sites shall ensure that C & D (Construction and Demolition) waste generated within the premises / site of work is transported to designated unloading site strictly as per BMC's C & D Waste Management Plan. After unloading the debris, the vehicle shall be washed and cleaned thoroughly.
- (12) All vehicles carrying materials shall have valid PUC certificates and the same shall be produced as and when asked for by competent authorities.
- (13) All the construction personnel / managers shall mandatorily wear personal protective equipment such as masks, goggles, helmets, etc.
- (14) All the BMC worksites like bridges and flyovers shall have barricading of 25 feet.
- (15) All the metro works above ground shall be covered with barricading of 25 feet height. The construction site shall be covered with tarpaulin / green cloth / jute sheet. The smog guns / water sprinklers shall be used during the construction work.
- (16) The mitigation measures suggested as above shall be mandatorily observed by other agencies like SRA, MHADA, MIDC, MSRDC, MMRDA, BPT, Airport Authority of India, Railways, Govt. or Semi Govt. authorities and private construction sites.
- (17) All Asstt. Commissioners in charge of Wards shall arrange to deploy special squads to prevent illegal C & D dumping at late night.

- (18) All Asstt. Commissioners in charge of Wards shall deploy squads for air pollution mitigation enforcement comprising of :-

- i) Two (Ward) engineers
- ii) One Policeman
- iii) One marshal
- iv) Vehicle

Each squad shall be headed by one senior officer from the Ward.

The formation and deployment of these squads at Ward level shall be done immediately.

The number of squads Ward-wise shall be as follows :-

- a) Smaller wards – 2 squads each ward
 - b) Middle size wards – 4 squads each ward
 - c) Larger size wards – 6 squads each ward.
- (19) The enforcement squad shall visit the premises and videograph the worksite. If it is observed that the worksite is not adhering to above stated provisions, stringent action such as issue of Stop Work notice and/or sealing of worksite shall be taken immediately.
- (20) The timeline for procurement of sprinklers shall be 15 days and for procurement of smog guns shall be 30 days from issuance of this circular. All the project proponent / contractors shall abide by the above timelines without fail.
- (21) The vehicles carrying construction material or C & D material, if found not adhering to above stated provisions, shall be seized and impounded.
- (22) The Transport Commissioner shall take action against overloading of vehicle, uncovered vehicles, vehicles spilling construction materials on roads and the heavy duty diesel vehicles which are more than 8 years old shall be strictly prohibited in Mumbai jurisdiction.
- (23) MPCB shall monitor the air pollution emitted from the industries such as BPCL, HPCL, RCF, Tata Power, industries in nearby MIDC area etc. daily for next one month and take appropriate action. The daily monitoring data shall be shared with AMC (City) and A.M.C.(W.S.).

- (24) All builders / Developers shall engage only those vehicles which possess vehicles tracking system installed on them.
- (25) The loose soil, sand, construction materials and debris of any kind and quantity shall be stored in demarcated / dedicated area and properly barricaded, fully covered / enclosed / protected with tarpaulins. It shall be ensured that there is no dumping of construction material and debris on public roads, footpaths, pavements and open area.
- (26) Vehicle tyre washing facility shall be provided at all exit points of construction sites. It shall be ensured that daily cleaning is carried out of major roads for removal of dust by using vacuum sweeping or water sprinkling, brushing, brooming and sweeping. This work may be outsourced to ensure wide and fast coverage of all major roads in one month's time.
- (27) There shall be complete ban on open burning anywhere in the geographical area under BMC, especially garbage dumping grounds and possible sites of trash burning.

(Dr. I.S. Chahal)
Municipal Commissioner

20/10-23.

BRIHANMUMBAI MUNICIPAL CORPORATION

No. CHE/DP/214/GEN Date 15/09/2023

CIRCULAR

Subject : Measures to be taken to control the environmental pollution due to Building Construction activities.

Reference : Hon'ble M.C.'s order dated 13.03.2023.

Various types of constructions and infrastructure projects are in progress in Mumbai. It is observed that these projects create adverse effect on environment in the form of dust, noise and vibration, etc. In order to prevent and control the environmental pollution, BMC has set up Mumbai Air Pollution Litigation Plan. The guidelines provided in this Plan are mandatorily to be undertaken by all the ongoing and proposed Building Construction works.

In view of above, all Project Proponents to whom development permissions are issued under Chief Engineer (Development Plan), shall follow the following instructions scrupulously.

1. Mandatory Form for Building Construction activity to control Air Pollution along with supporting documents / site photographs shall be uploaded on online AUTODCR System, for which separate tab is already provided.
2. **Demolition of Existing Structure :**
 - i) Erection of continuous Dust or Wind Breaking Tin / Metal Sheet of more than 20 Feet Height around the periphery of entire Construction Project Site.
 - ii) Tarpaulin/Green Cloth / Jute Sheet to be used on scaffolding covering an entire area under demolition structure.
-- Regular cleaning of Tarpaulin or Jute Sheet to be undertaken.
 - iii) Avoid on-site Crushing & Hammering of Demolition Material.
 - iv) Water Sprinkling shall be continuously carried out so that the Debris shall remain in wet condition.
 - v) Water Fogging should be carried out during the Excavation and Loading and unloading of material.
 - vi) C & D waste generated within the premises / site of work is transported to the designated unloading site strictly as per the BMC approved C & D Waste Management Plan.
3. **Excavation :**
 - i) During the start of the Excavation, soil strata shall be suitably watered / water sprinkled from time to time.
 - ii) Water Fogging should be carried out during the Excavation, Loading & Unloading of material.

4. **During Construction :**
- Erection of continuous Dust or Wind Breaking Tin / Metal Sheet of more than 20 Feet Height around the periphery of entire Construction Project Site.
 - Tarpaulin / Green Cloth / Jute Sheet to be mandatorily used to cover the floor where any construction activity is in progress and two floors below it.

Regular Cleaning of Tarpaulin or Jute Sheet to be undertaken.

5. **Storage of Construction and Demolition Material :**

- Loose Soil, Sand, Construction Materials and Debris of any kind and quantity should be stored in the demarcated / dedicated area, properly barricaded and fully covered / enclosed / protected with tarpaulin.
- Complete Ban on dumping of Construction Material and Debris on Public Roads, Footpaths, Pavements & Open Area.
- Appropriate dust extraction system with appropriate Air Pollution Control Technology to be provided, if required.

6. **Super Structure Construction :**

- Chutes, Skips and Transfer Point used for dropping / transfer of material shall be enclosed and should be properly operated and maintained to avoid emission and spillage.
- Water Sprinkling and Water Fogging should be carried out during construction and super structure construction activity, material handling operations, loading as well as unloading of material.
- Grinding, cutting, drilling, sawing and trimming should be carried out in enclosed area and Water Sprinkling and Water Fogging to be used.
- Mixing and manual bathing of concrete at the site should be avoided. However, in unavoidable circumstances, it should be done in an enclosed / confined area.
- Mixing of materials for plaster should be undertaken in enclosed / confined area.

7. **Transportation [Vehicles carrying construction material and construction debris & other Vehicles] :**

- Inside the project premises, vehicle movement should be shown and should be carried out only on fixed route. The fixed route should be paved or hard top and regularly sprinkled with water.
- All vehicles should be thoroughly cleaned after unloading of material.
- All vehicles carrying material should be fully covered and protected so as to ensure dust from construction material or debris does not become air-borne during transportation.

- iv) All vehicles carrying material should mandatorily obtain Pollution under Control Certificate (PUC) and shall produce it as and when asked.
- v) All vehicles carrying material should be loaded in proper manner to avoid spillage and overloading.
- vi) After loading and unloading of material, two level tyre washing facility shall be provided at all exit points. The waste water generated shall be collected and treated / reused in construction process before disposal.
- vii) C & D Waste generated within the premises / site of work shall be transported to the designated unloading site strictly as per the BMC approved C & D Waste Management Plan.

8. **Others :**

- i) Only after mild water sprinkling - Brushing, Brooming and Sweeping should be undertaken on daily basis.
Daily Cleaning to be carried out at Entry & Exit of Gate and nearby Roads for removal of Dust.
If possible, vacuum sweeping be carried out at Dust Laden areas / routes.
- ii) Other unpaved surfaces and areas with loose soil should be adequately water sprinkled.
- iii) Use of Green Walls, Screens, Other Vegetation Barriers and any other innovative dust minimizing technologies.
- iv) DG Set (if installed) to be complied with CPCB / MPCB Standards. If possible, Temporary Power Supply connections to be obtained.
- v) Mandatorily use of Personal Protective Equipment (PPE) - Mask, Goggles, etc.
- vi) All Project attracting Environmental Clearance shall carry out Third Party Ambient Air Monitoring every fortnightly from NABL / MoEF & CC Laboratory.
- vii) Complete Ban on use of New / Discarded Wood and / or Wood Products by construction workers, security guards, etc. as a cooking fuel or bonfires to prevent open burning.
- viii) Discarded Wood and / or Wood Products from Construction and Demolition Activity to be disposed off in scientific manner to avoid the open burning.

The above instructions shall be followed with immediate effect by the Project Proponent and concerned Architect/ L.S. shall submit self-certification complying on above guidelines on weekly basis on online AUTODCR System.

The concerned Sub-Engineer shall visit randomly, minimum 3 sites weekly, for verifying compliance.

On failure of compliance, Warning Letter to be issued to Project Proponent for rectification / compliance within a week.

Pursuant to the Warning Letter if the contractor fails to comply or show negligence towards adoption and enforcement of guidelines, then further Penal action as per provisions of MMC/ MRTTP Act including issuing stop work notice shall be initiated.

The concerned Assistant Engineer (Building Proposal) shall co-ordinate with the concerned Assistant Engineer (Building & Factory) of Ward as per Task Force constituted as mentioned in Air Pollution Mitigation Plan approved by the Hon' Municipal Commissioner vide above reference, to achieve objectives of ward level task force.

The concerned Executive Engineer (Building Proposal) shall visit site randomly minimum one site weekly for above.

The concerned Zonal Dy. Chief Engineer (Building Proposal) shall monitor the above action plan and submit the report fortnightly to Chief Engineer (Development Plan).

14/11/20
Chief Engineer
(Development Plan)

Enquiry Particulars

Regional Office	AE(C)-8	Office Inviting Bids	Project Region Mumbai - CE cum ED -Mumbai - EE&SM(C) -2 - AE(C)-8
Tender ID	125042	NIT/RFP NO	02/NIT/CEcumED/EE&SM-I/2025-26
Name of Work	Dismantling & demolition including disposal of unserviceable materials and credit of serviceable materials of distressed/ dilapidated 11 g plus 3 residential building and multipurpose hall of RBI at Chembur Mumbai	Subwork/Packages	
Time Allowed	4 months	Tender Type	OPEN
Procurement Type	WORKS	Bid Type	Item Rate
Type of Work	Civil Works - Buildings	Category of Tender	COMPOSITE, NON-CPWD CONTRACTOR
Estimated Cost(INR)	₹ 0	Competitive Bidding Type	NCB

Bid Submission Dates

Last Date & Time of receipt of Pre-Bid Queries	04/09/2025 15:00	Receipt of Queries through	Email
Email	eenismpd1@gmail.com		
Bid Submission Closing Date & Time	06/09/2025 17:00	Bid Validity Period (In Days)	30
Bid Validity Expiry Date	06/10/2025 17:30	Tender Notice Type	Standard Notice Tender

Tender Inviting Authority Particulars

Office Inviting Bids	AE(C)-8	Designation	Executive Engineer
Address	Office of Executive Engineer and Senior Manager II CGO Building Navi Mumbai	Contact Details	8425892989
Email	mumeenismpd2.cpwd@gov.in		

EMD Details

EMD (INR)	EMD in favour of	Mode of Payment
₹ 18,00,000	Executive Engineer, NISM Project Division-II, CPWD, Navi Mumbai	DD,FDR,BC,BG

Bid Openers

Department User Name	Region	Mobile Number	Email	Designation	Certificate serial No	Certificate Expiry
NIKAM AJIT KUMAR NANDU	AE(C)-8	8425892989	ajeet.nikam@gov.in	Executive Engineer	18a62da	26/12/2027 01:39
Sandeep Singh	AE(C)-8	9718687128	sandeepsingh048@gmail.com	Assistant Engineer	1835599	17/04/2026 00:59

Tender Documents

S.No	File Name	File Description	File Size (in Bytes)	Uploaded Date
1	NIT for RBI Chembur (Demolition) final 29-08-2025.pdf	NIT for RBI Chembur (Demolition) final 29-08-2025	23487700	29/08/2025 15:04

Mandatory Documents Details

S.No	Documents Required from Vendor	Document Type
1	Insurance Surety Bond or Account Payee Demand Draft or Fixed Deposit Receipt or Bankers Cheque or Bank Guarantee including ebank guarantee (for balance amount as prescribed) from any of the Commercial banks against EMD CUM PG	Mandatory
2	GST Registration Certificate of the state in which the work is to be taken up, if already obtained by the bidder If the bidder has not obtained GST registration as applicable, then he shall scan and upload following undertaking along with bid documents.	Mandatory
3	Copy of receipt for deposition of original EMD CUM PG issued from division office of any Executive Engineer by EE / AE(P) / AE / AAO CPWD. (FORM A). This receipt shall be uploaded to the etendering website by the intending bidder up to the specified bid submission date and time	Mandatory
4	Letter Of Transmittal	Mandatory
5	Attested copies of Experience certificates of similar works of any Central Govt/ State Government / PSUs or any Government Institutions from an officer not below the rank of Executive Engineer / Project Manager (FORM B)	Mandatory
6	List of eligible works completed in (FORM C)	Mandatory
7	Performance report in (FORM D)	Mandatory
8	Certificate of registration of firm / company / Agency	Mandatory
9	Completion Certificate of the works from an officer not below the rank of EE	Mandatory
10	PAN Card	Mandatory
11	Undertaking / Declaration about site inspection (Annexure B) with photographs (optional)	Mandatory

Eligibility Documents Details

S.No	Documents Required from Vendor	Document Type
1	Attested copies of Experience certificates of similar works of any Central Govt/ State Government / PSUs or any Government Institutions from an officer not below the rank of Executive Engineer / Project Manager (FORM B)	Mandatory
2	Certificate of registration of firm / company / Agency	Mandatory
3	Completion Certificate of the works from an officer not below the rank of EE	Mandatory
4	Copy of receipt for deposition of original EMD CUM PG issued from division office of any Executive Engineer by EE / AE(P) / AE / AAO CPWD (FORM A) This receipt shall be uploaded to the etendering website by the intending bidder up to the specified bid submission date and time	Mandatory
5	GST Registration Certificate of the state in which the work is to be taken up if already obtained by the bidder If the bidder has not obtained GST registration as applicable then he shall scan and upload following undertaking along with bid documents	Mandatory
6	Insurance Surety Bond or Account Payee Demand Draft or Fixed Deposit Receipt or Bankers Cheque or Bank Guarantee including ebank guarantee (for balance amount as prescribed) from any of the Commercial banks against EMD- CUM- PG.	Mandatory
7	Letter Of Transmittal	Mandatory
8	List of eligible works completed in (FORM C)	Mandatory
9	PAN Card	Mandatory
10	Performance report in (FORM D)	Mandatory
11	Undertaking / Declaration about site inspection (Annexure B), with photographs (optional)	Mandatory

Tender Covers

S.No	Cover Name	Bid Opening date	View Details
1	Single Bid	06/09/2025 17:30	View Action

Single Bid

S.No	File Name	File Size(in Bytes)
1	125042-ItemrateCPWDSCHEDULE1.xls	50688

Close

Enquiry Particulars	
Regional Office	AE(C)-8
Office Inviting Bids	AE(C)-8
Tender ID	125042
NIT/RFP NO	02/NIT/CEcumED/EE&SM-I/2025-26
Name of Work	Dismantling & demolition including disposal of unserviceable materials and credit of serviceable materials of distressed/ dilapidated 11 g plus 3 residential building and multipurpose hall of RBI at Chembur Mumbai
Subwork/Packages	
Time Allowed	4 months
Tender Type	OPEN
Procurement Type	WORKS
Type of Work	Civil Works - Buildings
Category of Tendered	COMPOSITE, NON-CPWD CONTRACTOR
Estimated Cost	0
Bid Type	Item Rate
Bid Submission Closing Date & Time	06/09/2025 17:00
Bid Validity Period (In Days)	30
Bid Validity Expiry Date	06/10/2025 17:30
Tender Notice Type	Standard Notice Tender
Competitive Bidding Type	NCB

Tender Inviting Authority Particulars	
Office Inviting Bids	AE(C)-8
Designation	Executive Engineer
Address	Office of Executive Engineer and Senior Manager II CGO Building Navi Mumbai
Contact Details	8425892989
Email	mumeenismpd2.cpwd@gov.in

EMD Details		
EMD(INR)	EMD In Favour Of	Mode of Payment
Rs. 18,00,000	Executive Engineer, NISM Project Division-II, CPWD, Navi Mumbai	DD, FDR, BC, BG

Bid Openers						
Department User Name	Region	Mobile Number	Email	Designation	Certificate serial No	Certificate Expiry
NIKAM AJIT KUMAR NANDU	AE(C)-8	8425892989	ajeet.nikam@gov.in	Executive Engineer	18a62da	26/12/2027 01:39
Sandeep Singh	AE(C)-8	9718687128	sandeep singh048@gmail.com	Assistant Engineer	1835599	17/04/2026 00:59

Tender Documents				
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Mandatory Documents Details

S.No	Documents Required from Vendor	Document Type
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2	GST Registration Certificate of the state in which the work is to be taken up, if already obtained by the bidder. If the bidder has not obtained GST registration as applicable, then he shall scan and upload following undertaking along with bid documents.	Mandatory
3	Copy of receipt for deposition of original EMD CUM PG issued from division office of any Executive Engineer by EE / AE(P) / AE / AAO CPWD. (FORM A). This receipt shall be uploaded to the e-tendering website by the intending bidder up to the specified bid submission date and time	Mandatory
4	Letter Of Transmittal	Mandatory
5	Attested copies of Experience certificates of similar works of any Central Govt/ State Government / PSUs or any Government Institutions from an officer not below the rank of Executive Engineer / Project Manager (FORM B)	Mandatory
6	List of eligible works completed in (FORM C)	Mandatory
7	Performance report in (FORM D)	Mandatory
8	Certificate of registration of firm / company / Agency	Mandatory
9	Completion Certificate of the works from an officer not below the rank of EE	Mandatory
10	PAN Card	Mandatory
11	Undertaking / Declaration about site inspection (Annexure B) with photographs (optional)	Mandatory

Eligibility Documents Details

S.No	Documents Required from Vendor	Document Type
1	Attested copies of Experience certificates of similar works of any Central Govt/ State Government / PSUs or any Government Institutions from an officer not below the rank of Executive Engineer / Project Manager (FORM B)	Mandatory
2	Certificate of registration of firm / company / Agency	Mandatory
3	Completion Certificate of the works from an officer not below the rank of EE	Mandatory
4	Copy of receipt for deposition of original EMD CUM PG issued from division office of any Executive Engineer by EE / AE(P) / AE / AAO CPWD (FORM A). This receipt shall be uploaded to the e-tendering website by the intending bidder up to the specified bid submission date and time	Mandatory

5	GST Registration Certificate of the state in which the work is to be taken up if already obtained by the bidder If the bidder has not obtained GST registration as applicable then he shall scan and upload following undertaking along with bid documents	Mandatory
6	Insurance Surety Bond or Account Payee Demand Draft or Fixed Deposit Receipt or Bankers Cheque or Bank Guarantee including ebank guarantee (for balance amount as prescribed) from any of the Commercial banks against EMD- CUM- PG.	Mandatory
7	Letter Of Transmittal	Mandatory
8	List of eligible works completed in (FORM C)	Mandatory
9	PAN Card	Mandatory
10	Performance report in (FORM D)	Mandatory
11	Undertaking / Declaration about site inspection (Annexure B), with photographs (optional)	Mandatory

Tender Covers

S.No	Cover Name	Bid Opening date	Dependent Cover Name
1	Single Bid	06/09/2025 17:30	

Single Bid

S.No	File Name	File Size(in Bytes)
1	125042-ItemrateCPWDSCHEDULE1.xls	50688